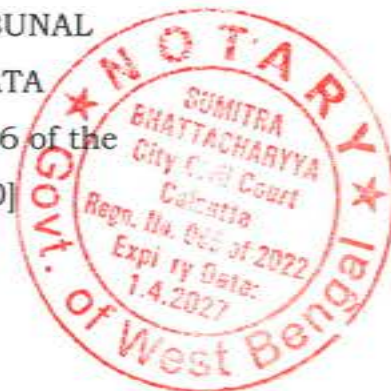


S.L. No. 61/24

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA

[Under Section 18(1) read with Section 16 of the
National Green Tribunal Act, 2010]
Appeal No. 14 of 2024/EZ



In the matter of:
STP LTD

.... Appellant

-Versus-

MINISTRY OF ENVIRONMENT FORESTS AND CLIMATE CHANGE

.... Respondents

I N D E X

Sl. No.	Particulars	Page Nos.
1.	Supplementary Affidavit	83 to 86
2.	"Annexure A-5" – Copies of the documents in the form of certificates for Registration/ Permissions/ Licences/ Approvals/ No Objections issued by various statutory authorities.	87 to 123
3.	"Annexure A-6" – Copies of illustration notifications/draft notifications issued by the concerned authorities.	124 to 171
4.	"Annexure A-7" – Copy of the Notice/Order is in vernacular language and a certified translated copy.	172 to 174

Through:

ADITYA SARKAR, Advocate
Advocate for the Appellant

C/o. **KHAITAN & CO LLP**, Advocates
"Emerald House"
1B Old Post Office Street
Kolkata 700 001
M: **8335867899**

Date: 27th November 2024

Place: Kolkata

E-mail: aditya.sarkar@khaitanco.com

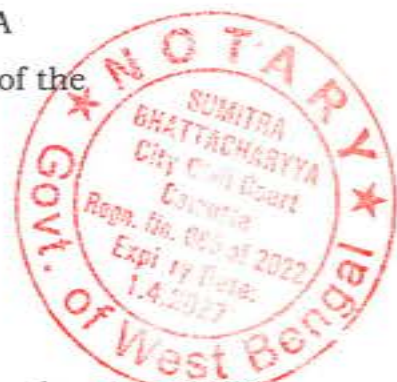
27 NOV 2024

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH AT KOLKATA

[Under Section 18(1) read with Section 16 of the
National Green Tribunal Act, 2010]

Appeal No. 14 of 2024/EZ



In the matter of:

STP LTD, a company registered under the Companies Act, 1956 having its registered office at 129, Park Street, Kolkata- 700017, West Bengal, through its Deputy Manager and Authorised Signatory, Amit Kumar Shaw. E-mail: info@stpltd.com

.... Appellant

-Versus-

1. MINISTRY OF ENVIRONMENT FORESTS AND CLIMATE CHANGE, through its Secretary, Indira Parayavaran Bhawan, Jorbagh, Lodi Road, New Delhi- 110003; E-mail: secy-moef@nic.in
2. THE STATE OF JHARKHAND, through the Secretary, Department of Forest, Environment and Climate Change, Government of Jharkhand, Nepal House, Doranda, Ranchi- 834002, Jharkhand; E-mail: cf-wpranchi@gov.in
3. THE FOREST RANGE OFFICER, Dalma Range, Dalma Wildlife Sanctuary, NH33, Jamshedpur- 832401, Jharkhand. Email: info@dalmawildlife.in/dfo-dirpe@gov.in
4. THE DIVISIONAL FOREST OFFICER, Saraikela Forest Division, office of the Divisional Forest Officer, Saraikela Division, Jharkhand State Highway-5, Jharkhand- 833219. E-mail: dfo-saraikela@gov.in



.... Respondents

SUPPLEMENTARY AFFIDAVIT FILED ON BEHALF OF THE
APPELLANT ABOVE NAMED

I, Amit Kumar Shaw, son of Prakash Chandra Shaw, aged about 44 years, by faith Hindu, by occupation service and working for gain at 129, Park Street, Kolkata- 700017, West Bengal, India, do hereby solemnly affirm and state as follows:-

1. The Appellant wishes to bring on record, before this Hon'ble Tribunal, the instant Supplementary Affidavit and the documents annexed hereto, subject to leave being granted by this Hon'ble Tribunal to that effect. The Appellant humbly submits that it is imperative for the Appellant to bring the documents annexed to the instant Supplementary Affidavit, on record before this Hon'ble Tribunal for the just and effective adjudication of the instant proceeding.
2. The Appellant has already indicated that the factory of the Appellant at Mirzadih, Dimna Road, MGM College, Mango, Jamshedpur, East Singhbhum was established in the year 1986 and has been operational since then. In this connection, documents in the form of certificates for Registration/ Permissions/ Licences/ Approvals/ No Objections issued by various statutory authorities are annexed hereto and collectively marked as Annexure "A-5".
3. The aforesaid documents shall demonstrate that the said factory unit of the Appellant had commenced its operation in the year



3

1986 and has been functional since then.

4. Further, the Appellant also wishes to place on record, by way of illustration notifications/draft notifications issued by the concerned authorities from time to time. It will be apparent from such notifications/draft notifications, copies of which are annexed hereto and collectively marked as Annexure "A-6", that the respective issuing authorities of such notifications have been unambiguously clear about the specifications of the activities that they have deemed fit to declare as prohibited for conservation and protection of the environment. The Appellant humbly submits that so far as the notification dated March 29, 2012 issued by the Ministry of Environment and Forest for notifying the area upto 5 kilometres from the boundary of the Dalma Wildlife Sanctuary as Eco-Sensitive Zone, is concerned, the same unambiguously prohibits setting up of "New Polluting Industries" within the Eco-Sensitive Zone.
5. The Appellant once again submits that had it been the intention of the draftsman of the concerned notification to make prohibitory rules about existing units the same would have been specified expressly in the notification. Specific and expressed mentioning of "New Polluting Industries" in the said notification leads to the implication that existing units (which have not been specified in the notification) are impliedly excluded from the scope of the said notification.
6. For clarity of records the Appellant submits that the Appellant



4

had filed an earlier Original Application on November 18, 2024 which suffers from several defects as a result of which the Appellant undertakes to withdraw the same. The same has not been numbered till now since the defects in the Original Application has not been cured.

7. The Respondent No. 3 has issued a Notice/Order dated October 10, 2012 for closure of the Appellant's subject unit at Jamshedpur which has been challenged by the Appellants in the instant proceeding, the said Notice/Order is in vernacular language and a certified translated copy of the same is annexed hereto and marked as Annexure "A-7".
8. The statements contained in paragraph 2 are true to my own knowledge and the statements made in paragraph 3, 4(part), 6(part) and 7(part) are based on information received which I believe to be correct and/or are matters of record and the rest are my respectful submissions before this Hon'ble Court.

Identified by me

Abhaya Saha

Advocate

F/1330/1192/2021

Amit Kumar Shaw

Deponent is known to me

Solely Affirmed and
Declared before me U/S 139
CPC, (C)

Notary
Sumitra Bhattacharyya
Notary






Sumitra Bhattacharyya
Notary, Govt. of W.B.
Regd. No. 065 of 2022
City Civil Court, Calcutta

27 NOV 2024



8/18/2018

<https://udyogaadhaar.gov.in/UA/PrintAcknowledgement.aspx>

		भारत सरकार Govt. of India सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES			
				उद्योग आधार Udyog Aadhaar	

C	Type of Enterprise	Micro	Small	Medium
	Manufacturing	A	B	C
	Services	D	E	F
	UAN	JH06C0017047		

Udyog Aadhaar Registration Certificate

Udyog Aadhaar Number: JH06C0017047
 Name of Enterprise: STP LIMITED
 Location of Plant Details:

SN	Flat/Door/Block No.	Name of Premises/Building Village	Road/Street/ Lane	Area/Locality	City	Pin	State	District
1	1091	MIRZADIH	MIRZADIH DIMNA ROAD	MGM MEDICAL COLLEGE	JAMSHEDPUR	831018	JHARKHAND	EAST SINGHBHUM

Official Address of Enterprise: MIRZADIH, DIMNA ROAD POST - MGM MEDICAL COLLEGE JAMSHEDPUR -831018
 District: EAST SINGHBHUM State: JHARKHAND PIN: 831018
 Mobile No: 9234601189 Email: srm@stpltd.com

Date of commencement: 03/02/1986
 Major Activity: MANUFACTURING
 Enterprise Type: Medium
 Previous Registration details-if any: -
 National Industry Classification Code:

SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
1	23 - Manufacture of other non-metallic mineral products	2399 - Manufacture of other non-metallic mineral products n.e.c.	23999 - Manufacture of other non-metallic mineral products n.e.c. (includes asbestos yarn and fabric, and articles of asbestos yarn and fabric such as clothing, headgear, footwear, cord, string, paper or felt; friction material with a basis of asbestos or other mineral substances or of cellulose including unmounted articles such as friction material; mineral insulating material (slag wool, rockwool and similar mineral wools, exfoliated vermiculite, expanded clays and similar insulating material); products of glass wool for heat-insulating; articles of asphalt or of similar material (e.g. coal tar pitch), gypsum and articles of other mineral substances).	Manufacturing

Acknowledgement: Date of Filing: 18/08/2018 Date of Printing: 18/08/2018

Disclaimer: This is computer generated statement, no signature required.
 Printed from udyogaadhaar.gov.in
 MyMsme Mobile App (Beta Version) is available now for download. <https://play.google.com/store/apps/details?id=msme.mysmsme>



C		Type of Enterprise	Micro	Small	Medium
		Manufacturing	A	B	C
		Services	D	E	F
		UAN	JH06C0017047		

Udyog Aadhaar Memorandum

- Aadhaar Number: 749863642877
- PAN Number: AAEC56339M
- Name of Entrepreneur: S.RAVINDRA NATH
- Social Category of Entrepreneur: GENERAL
- Gender: Male
- Physically Handicapped: No
- Name of Enterprise: STP LIMITED
- Type of Organization: Public Limited Company
- Location of Plant Details

SN	Flat/Door/Block No.	Name of Premises/Building Village	Road/Street/ Lane	Area/Locality	City	Pin	State	District
1	1091	MIRZADIH	MIRZADIH DIMNA ROAD	MGM MEDICAL COLLEGE	JAMSHEDPUR	831018	JHARKHAND	EAST SINGHBHUM

Official Address of Enterprise: MIRZADIH, DIMNA ROAD POST - MGM MEDICAL COLLEGE JAMSHEDPUR -831018

- District: EAST SINGHBHUM State: JHARKHAND PIN: 831018
Mobile No: 9234601189 Email: srn@stpltd.com
- Date of commencement: 03/02/1986
- Previous Registration details-if any: :-
- Bank Details: IFS Code: CORP0000425 Bank Account: 560101000090870
- Major Activity: MANUFACTURING

SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
16	23 - Manufacture of other non-metallic mineral products	2399 - Manufacture of other non-metallic mineral products n.e.c.	23999 - Manufacture of other non-metallic mineral products n.e.c. (includes asbestos yarn and fabric, and articles of asbestos yarn and fabric such as clothing, headgear, footwear, cord, string, paper or felt; friction material with a basis of asbestos or other mineral substances or of cellulose including unmounted articles such as friction material; mineral insulating material (slag wool, rockwool and similar mineral wools, exfoliated vermiculite, expanded clays and similar insulating material); products of glass wool for heat-insulating; articles of asphalt or of similar material (e.g. coal tar pitch), gypsum and articles of other mineral substances)	Manufacturing

- Persons employed: 75
- Investment (Plant & Machinery / Equipment's): 506(Rs. In Lakhs)
- District Industry Centre: EAST SINGHBHUM

Declaration
I hereby declare that information given above is true to the best of my knowledge. Any information, that may be required to be verified, shall be provided immediately before the concerned authority.

MyMsme Mobile App (Beta Version) is available now for download. <https://play.google.com/store/apps/details?id=msme.mymsme>



[Click here for Udyog Aadhaar Registration Certificate](#)





सत्यमेव जयते

Government of India

Ministry of Commerce and Industry

Directorate General of Foreign Trade

Office of the Additional Director General of Foreign Trade, Kolkata

4, Esplanade East,,Kolkata

Importer-Exporter Code

This is to certify that S T P LTD is issued an Importer-Exporter Code (IEC)
0289011299 with details as follows -

IEC	0289011299
स्थायी खाता सं.(पैन) /PAN	AAECS6339M
फर्म का नाम/Firm Name	S T P LTD
निगम की प्रकृति /Nature of Concern	Public Limited
जारी करने की तारीख/Date of Issue	30/11/1989
पता/Registered Address	Berger House,129 ,Park Street Kolkata,KOLKATA,KOLKATA,WEST BENGAL,700017
धारक का नाम / Name of the Signatory	RAJESH KANHAIYALAL JOSHI
Director / Partner Details	Refer online at https://dgft.gov.in or scan the QR Code
शाखा/इकाई /Branch Details	Refer online at https://dgft.gov.in or scan the QR Code

Last Modified : 29/07/2021

File Number : KOLIECPAMEND00016808AM22



Note : This is a system-generated certificate. Authenticity / Updated details of the IEC can be checked at official DGFT website <https://dgft.gov.in> by entering the IEC and Firm Name under Services > View Any IEC Details. You can also authenticate the certificate by scanning the QR code.



GOVERNMENT OF INDIA
OFFICE OF THE DEPUTY COMMISSIONER DIVISION-IV
 CENTRAL EXCISE & SERVICE TAX, 4, C.H. AREA (U.I.D)
 OPP-ARMY CAMP, JAMSHEDPUR-831001 (JHARKHAND)

Form ST-2

[Certificate of registration under Section 69 of the Finance Act, 1994 (32 of 1994)]

Sr/Ms. **STP LTD.**, DIMNA ROAD, MIRZADIH, MG COLLEGE, JAMSHEDPUR (EAST SINGHBHUM) having undertaken to comply with the conditions prescribed in Chapter V of the Finance Act, 1994 read with the Service Tax Rules, 1994 and the orders issued thereunder is hereby certified to have been registered with the Central Excise Department. The Service Tax Code and other details are mentioned hereunder.

1. PAN **AAECS6339M**
 2. Service Tax Code (Registration Number) **AAECS6339MST005**
 3. Taxable Services **TRANSPORT OF GOODS BY ROAD**

4 Address of Business Premises

(i) Name of Premises / Building
 (ii) Flat / Door / Block No.
 (iii) Road / Street / Lane **DIMNA ROAD**
 (iv) Village / Area / Lane **MIRZADIH**
 (v) Block / Taluk /sub-Division/
 Town
 (vi) Post Office **MG COLLEGE**
 (vii) City / District **JAMSHEDPUR (EAST SINGHBHUM)**
 (viii) State / Union Territory **JHARKHAND**
 (ix) PIN Code **831018** Telephone No. **46561259**
 (x) e-mail Address

5. Premises Code **360703/147**

6. This certificate is issued incorporating the changes intimated by the applicant and the previous certificate of registration bearing Registration Number _____ issued on _____ stand cancelled.

Notes

1. In case the registrant starts providing any other taxable service (other than those mentioned above), he shall intimate the department.
2. In case the registrant starts billing from other premises (other than those mentioned above), he shall intimate the department.
3. These intimations and any other information which registrant wishes to bring to the notice of the department can be submitted on-line by the registrant after logging on to web-site.
4. This registration certificate is not transferable.
5. List of Accounting codes is enclosed. These may invariably be furnished in the challan at the time of making payment of service tax.

Place: JAMSHEDPUR-IV
 DIVISION

Date: 05/03/2008 File No. 1291

CC (by email) To

(1) The Pay and Accounts Officer, JAMSHEDPUR

(2) The Superintendent of Central Excise, MANGO of JAMSHEDPUR-IV

Name & Signature of the Officer in Charge
 Central Excise
 Division-IV
 Officer with official seal



FORM TVAT 108

GOVERNMENT OF JHARKHAND
COMMERCIAL TAXES DEPARTMENT

REGISTRATION CERTIFICATE

TIN (Tax Identification Number)

20580501110

DATE OF LIABILITY

DD	MM	YY
01	04	2006

CIRCLE/SUB-CIRCLE

Jamshedpur Circle, Jamshedpur

NAME AND ADDRESS OF THE DEALER

SRI PULACK SENGUPTA, MIRZADIH, DIMNA ROAD, MGM COLLEGE, MANGO,
JAMSHEDPUR, EAST SINGHBHUM

NAME AND STYLE OF BUSINESS

M/S. STP LIMITED

PRINCIPAL PLACE OF BUSINESS

MIRZADIH, DIMNA ROAD, MGM COLLEGE, MANGO

PERMANENT ACCOUNT NUMBER OF DEALER(S)/BUSINESS (PAN)

AAECS6339M

NATURE OF CONSTITUTION OF BUSINESS

PUBLIC LIMITED COMPANY

ADDRESS OF BRANCHES/UNITS (if any)

LIST ATTACHED

NATURE OF BUSINESS

MANUFACTURING, WHOLE SALE TRADE

Principal Commodities in which the business deals in

*** (Page 2)

and the Item Codes there-in

II.C.184.0, II.D.999.0

Seal of Registering Authority

Date : 07/08/2008

Signature of Registering Authority

Circle : Jamshedpur Circle, Jamshedpur

Page 1



THE CENTRAL SALES (Registration & Turnover) RULES, 1957

FORM 'B'
SEE RULES 5(i)

CERTIFICATE OF REGISTRATION

2 0 5 8 0 8 0 1 1 1 0 - 1 0 1

(Central)

This is to Certify that **M/S. STP LIMITED** whose Principal place of business within the State of **JHARKHAND** is situated at **M/S. STP LIMITED MIRZADIH, DIMNA ROAD, MGM COLLEGE, MANGO, JAMSHEDPUR, EAST SINGHBHUM** has been registered as a dealer under section 7(1) 7(2) of the Central Sales Tax Act, 1956.

The business is:

Wholly* **MANUFACTURING & WHOLESALE TRADE**

- Mainly
- Partly
- Partly
- Partly

The class(es) of goods specified for the purpose of Sub-section(1) and (3) of section 8 of the said Act is/are as follows and the sales of these goods in course of inter-state trade to the dealer shall be taxable at the rate specified in that sub-section to the provision (4) of the said section:-

- [a] For re-sale : PITCHES OF ALL GRADES AND OTHER COAL TAR DISTILLED PRODUCTS
- [b] For use in the manufacture or processing of goods for sale : i) COAL TAR/DISTILLED TAR/PROCESSED TAR/RI-TAR DEHYDRATED TAR, ii) Anthracene oil/Coal Tar Heavy oil/cresote oil of all grades, iii) Xylene/Heavy Solvent Naptha/Trichroethylene, Kerosene, MTO/HSD & L.D.O, iv) Chlorinated Rubber, CPW, Plasticised, Anti-Oxidants, Stabilisers, Emulsifiers, v) Coal Powder/Coal/Lime Powder/soap stone powder/soap stone, vi) Polydec, Polystyrene & other similar chemicals and resins, vii) Pitches of different grades
- [c] For use in mining :
- [d] For use in the generation or distribution of electricity or any other form of power :
- [e] For use in the packing of goods for sale/ re-sale : Drums, Sheet of different guages, drus of different capacities, and old from 1 litre to 300 litre capacity

The dealer manufactures, processes, or extrats in mining the following classes of goods or generates or distributes the following from of power namely :

The dealer's year for the purpose of accounts runs from 01st day of April to the 31st day of March.

The dealer has no additional place of business/has additional place (s) or business as stated below

- [a] In the state of registration :
Details attached as Annexure-A
- [b] In other states :
Details attached as Annexure-A

The dealer keeps warehouse at the following places with in the State of registration:-
Details attached as Annexure-A

This Certificate is valid from **23-Jul-2011** until cancelled date.

PLACE
DATE **14-Feb-2013**



[Handwritten Signature]
14/2/13

Deputy Commissioner
(Notified Authority)
Commercial Taxes
Jamshedpur Circle, Jamshedpur

* Enter here whether business is wholly agriculture, horticulture, mining, manufacturing, wholesale distribution, retail distribution, catering, etc., or any combination of two or more of them.



GOVERNMENT OF JHARKHAND

LABOUR, EMPLOYMENT, TRAINING AND SKILL DEVELOPMENT DEPARTMENT

OFFICE OF DEPUTY LABOUR COMMISSIONER, PURBI SINGHBHUM

THE LICENSING OFFICER

CONTRACT LABOUR (REGULATION AND ABOLITION) ACT, 1970

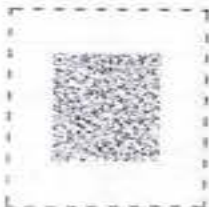
LICENCE NO: CL-1635701036301

DATE: 27/07/2016

LICENCE

THE LICENCE IS SUBJECT TO THE FOLLOWING CONDITIONS :

1. LICENCE IS HEREBY GRANTED TO **BHISMA DEV MAHATO** UNDER SECTION 12(1) OF THE CONTRACT LABOUR (REGULATION AND ABOLITION) ACT, 1970, SUBJECT TO THE CONDITIONS SPECIFIED IN ANNEXURE.
2. THIS LICENCE IS FOR DOING THE WORK OF **PRODUCTION** IN THE ESTABLISHMENT OF **STP LIMIEDT OF P.O.MGM MEDICAL COLLEGE, MIRZADIH, VILLEGE, MANGO, JAMSHEDPUR-831018, DIMNA LAKE, POST OFFICE : MGM, POLICE STATION : BODAM, BLOCK : PATAMDA, DISTRICT : PURBI SINGHBHUM, STATE : JHARKHAND, PIN CODE : 820105**
3. THE LICENCE SHALL REMAIN IN FORCE TILL THE DATE **26TH JULY, 2017**



SD/-

LICENSING OFFICER



16/10/15/17



Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number :20AAECS6339M1Z7

1.	Legal Name	STP LIMITED			
2.	Trade Name, if any	M/S. STP LIMITED			
3.	Constitution of Business	Public Limited Company			
4.	Address of Principal Place of Business	STP LIMITED, P O MGM MEDICAL COLLEGE, MIRZADIH, East Singhbhum, Jharkhand, 831018			
5.	Date of Liability	01/07/2017			
6.	Date of Validity	From	01/07/2017	To	Not Applicable
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature					
Name					
Designation					
Jurisdictional Office					
9.	Date of issue of Certificate	06/08/2021			
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 06/08/2021



**Details of Additional Place of Business(s)**

GSTIN	20AAECS6339M1Z7
Legal Name	STP LIMITED
Trade Name, if any	M/S. STP LIMITED

Total Number of Additional Places of Business(s) in the State 0





GSTIN 20AAECS6339M1Z7
 Legal Name STP LIMITED
 Trade Name, if any M/S. STP LIMITED

Details of Managing / Whole-time Directors and Key Managerial Persons

1		Name	RAJESH KANHAIYALAL JOSHI
		Designation/Status	MANAGING DIRECTOR
		Resident of State	Maharashtra
2		Name	SANDEEP CHOWFLA
		Designation/Status	Independent Director
		Resident of State	Himachal Pradesh
3		Name	SACHIN GULATI
		Designation/Status	Independent Director
		Resident of State	Uttarakhand
4		Name	ANIRUDDHA SEN
		Designation/Status	Director
		Resident of State	West Bengal
5		Name	KILAMBI KRISHNA SAI
		Designation/Status	DIRECTOR
		Resident of State	West Bengal







Government of Jharkhand
FACTORY INSPECTION DEPARTMENT
 (Department of Labour, Employment, Training & Skill Development)

LICENCE

Under Rule 4 to 10 of the Jharkhand Factories Rule 1959 and Section 6(1) of the factories Act, 1948

Application ID - FCA15122300715

Licence No - FCA1535716410201

1. Name of the Factory: **STP LTD.**
2. Licence valid up to : **31st December 2030**
3. Full Address of Factory :
 Address: **AI- MIRZADIH, DIMNA ROAD Landmark:**
 Post Office: **MGM, MANGO** Police Station: **MGM**
 Block: **MANGO(NA)** District: **PURBI SINGHBHUM**
 State: **JHARKHAND** PIN Code: **831018**
4. Name of Occupier: **RAJESH KANHAIYALAL JOSHI**
- 4a. Type of organising body: **PUBLIC LIMITED COMPANY/FIRM/BOARD**
5. Maximum number of persons to be employed on any day: **100** (See Details) **126000** only /-
6. Total installed capacity (Not Exceeding) -
 (a.) In Horse Power [Other than (b)] : **250 H.P.**
 (b.) In case of Electricity generating:
 Generating and Transforming Station: - **D.G SET: 415 K.W. Transformer: 210 K.W.**



SD/-

INSPECTOR OF FACTORIES

CIRCLE-2, JAMSHEDPUR

Amended On : 24/03/2022

Note:

1. This licence will expire on 31st December, 2030.
2. Nature of Manufacturing process of this Licence is : **COAL TAR/COAL TAR BASED ANTI CORROSIVE PRODUCTS & BLENDE PITCH).**
3. This is a computer generated certificate, does not require any seal or signature.
4. This certificate has been generated on the basis of the information given by the applicant and is valid for the purpose of this act only.





JHARKHAND STATE POLLUTION CONTROL BOARD
ADITYAPUR, JAMSHEDPUR

AMBIENT AIR QUALITY REPORT (R&D)

Lab. Ref. No:- 06/2022

Name of the Industry :- M/s S T P Ltd. No. of Sampling Point-03
Mirzadih, Dimna Road, PO- MGM Sampling Position:
Medical College, Jsr., Dist-East Singhbhum.
1. Near Main Gate
Date of Sampling :- 11.04.2022 2. North East Corner of the Plant
Weather Condition :- Clear 3. Near ETP

Time	SO ₂	NO _x	RSPM	Norms in ug/m ³ SO ₂ - 80 NO _x - 80 RSPM - 100
Point - 1				
08.00 AM TO 12.00 Noon	21.93	29.45	93.66	
12.00 Noon TO 04.00 PM	26.31	32.58		
04.00 PM TO 08.00 PM	24.12	31.33	74.57	
08.00 PM TO 12.00 AM	19.18	26.94		
Maximum	26.31	32.58	93.66	
Average	22.88	30.07	84.11	
Point-2				
8.15 AM TO 12.15 PM	23.02	28.82	103.83	
12.15 PM TO 4.15 PM	28.50	34.46		
4.15 PM TO 8.15 PM	25.21	31.95	84.5	
8.15 PM TO 12.15AM	20.83	25.69		
Maximum	28.50	34.46	103.83	
Average	24.39	30.23	94.16	
Point- 3				
8.30 AM TO 12.30 PM	29.05	35.09	102.31	
12.30 PM TO 4.30 PM	31.79	38.22		
4.30 PM TO 8.30 PM	24.67	30.70	79.83	
8.30 PM TO 12.30 AM	22.47	26.32		
Maximum	31.79	38.22	102.31	
Average	26.99	32.58	91.07	

Note :- All value are expressed in micro gram/ cubic meter

Remarks :- The value of RSPM at all the point were observed within the limit prescribed.

ASO
23.04.2022
ASO
Jamshedpur

Regional Officer
23.04.2022
Regional Officer
Jamshedpur

Board Analyst
29/04/2022
Board Analyst





JHARKHAND STATE POLLUTION CONTROL BOARD, RANCHI

STACK MONITORING REPORT

Lab. Ref. No :- 07/2022

Name of the Industry : M/s S T P Ltd.
Mirjadih, Dimna Road, PO- MGM Medical Collage,
Jamshedpur, Dist.- East Singhbhum

Date of sampling : 11.04.2022

Weather condition : Clear

Stack number if any: Stack No. - 01

Height of stack from ground (in meter) : 34

Inner dimension of stack (in meter) : 0.6

Height of port hole (in meter) : 13.7

Atmospheric temperature (in °c) : 39

Stack gas temperature (in °c) : 173

Stack gas velocity (in Nm³/hr.) : 5.82

Volumetric flow rate (in Nm³/hr.) : 3947.8078

Dust concentration (in mg/Nm³) : 88.9

Emission rate (in kg/hr.) : 0.35

Name of fuel & quantity used per shift : HCO – 30 ltr./hr.

Production capacity : Coal Tar 25 MT/Batch

Stack attached to :

GASES

Sulphurdioxide (in mg/Nm³) : 45.02 and emission rate (in kg/hr.) 0.177

Nitrogen oxides (in mg/Nm³) as NO₂ : 4.16

REMARKS :- The value of dust concentration was observed within the limit prescribed.

S. Rakshit
23/04/2022
ASO
Jamshedpur

J. P. Singh
23/04/2022
Regional Officer
Jamshedpur

S. Prasad
29/04/2022
Board Analyst





JHARKHAND STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE-CUM-LABORATORY, MB/15 NEW HOUSING COLONY
ADITYAPUR, JAMSHEDPUR.

Web Site- jspcb.org/ Phone- 0657-2383241/ Fax- 0657-2383905

Lab. Ref. No:- 01/ 2022

Dated-

Analysis Report of Physico Chemical Examination of Sewage/Trade Effluent

1. Name of Sampling Point : M/s S.T.P. Ltd,
At- Mirzadih, Dimna,
Dist- East Singhbhum
2. Point of Collection : After ETP.
3. Date and time of Collection : 11.04.2022 at- 11.35 AM
4. Collected By : Regional Office Lab. Jamshedpur.
5. Sample Source : Industrial Effluent.

SI. No.	Particulars	Limits	Value obtained
1.	Temp A/W	<40°C	32.0 °c / 30.0 °c
2.	pH	6.5-8.5	7.5
3.	BOD3 mg/L	30.0 mg/l	21.0 mg/l
4.	COD mg/L	250.0 mg/l	114.0 mg/l
5.	T.S. mg/lt	--	315.0 mg/l
6.	T.S.S. mg/lt	100.0 mg/l	47.0 mg/l
7.	T.D.S mg/lt	--	268.0 mg/l

Remarks :- The Parameters are within prescribed limits.

[Signature]
23-04-2022
A.S.O.
Jamshedpur.

[Signature]
23/04/2022
C.E.
Jamshedpur

[Signature]
23-04-2022
Regional Officer
Jamshedpur.

[Signature]
29/04/2022
Board Analyst





JHARKHAND STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE-CUM-LABORATORY, MB/15, NEW HOUSING COLONY,
ADITYAPUR, JAMSHEDPUR.

Lab. Ref. No- 08/2022

NOISE LEVEL

The Ambient Noise Level report at various location inside the premises of
M/s S T P Ltd., Mirzadih, Dimna Road, P O- MGM Medical College, Jamshedpur Dist- East
Singhbhum taken on 11.04.2022 from 01.30 PM to 02.30 PM.

Sl. No	Location	Status of operation of plant	Prescribed limit in day time	Noise level dB(A)
1.	Near Main Gate	Operation	75 dB (A)	71.6
2.	North East Corner of the Plant.	-do-	75 dB (A)	64.4
3	Near ETP	-do-	75 dB (A)	67.2

Remarks :- The value of Noise level at all the point were observed within the limit prescribed.

[Signature]
23.04.2022
ASO
Jamshedpur.

[Signature]
23.04.2022
Regional Officer
Jamshedpur.

[Signature]
29/04/2022
Board Analyst





FORM No 5A

Date : 26-Sep-2022

EMPLOYEES' PROVIDENT FUND SCHEME 1952 (Please refer Para 36A)

EMPLOYEES' PENSION SCHEME 1995 (Please refer Para)

EMPLOYEES' DEPOSIT LINKED INSURANCE SCHEME 1976 (Please refer Para

(1st RETURN OF OWNERSHIP AFTER ONLINE APPLICATION FOR CODE NUMBER)

[THIS FORM 5A HAS BEEN GENERATED BY ONLINE FILLING/ UPDATION OF FORM 5A THROUGH ECR LOGIN OF EMPLOYER. APPLICATION NUMBER IS 1494949409.]

Code Number : JHJAM0006241000

1. Name of Establishment : STP LIMITED
2. Code Number of the Establishment under EPF Scheme : JHJAM0006241000
3. Postal address of the Establishment and its branches [Please see Annexure] : DIMAN RD., MANGO, JAMSHEDPUR, PURBI SINGHBHUM, JHARKHAND - 831012
4. Industry or business in which engaged : BUILDING AND CONSTRUCTION INDUSTRY
5. Date of commencement of business : 02/02/1986
6. Date of closure by previous : N/A
7. Whether run by owner or lessee : Run by Owner
8. Particulars of owners :

S. No.	Name	Date of Birth	Status	Father's Name	Residential Address	Position Date
1	Mr. RAJESH KANHAIYALAL JOSHI	01/03/1967	MANAGING DIRECTOR	KANHAIYALAL BALURAM JOSHI	A103 MAHAVIR RACHANA CHS PLOT NO-54 OPP BHOOMI MAIL SECTOR-15,CBDBELAPUR PIN 400614,NAVI MUMBAI	01/04/2021

9. In case on lease, particulars of lessee : N/A

S.No.	Name	Date of Birth	Father's Name	Residential Address	Position Date
-------	------	---------------	---------------	---------------------	---------------

10. If registered under Factories Act, particulars of Manager or : N/A

11. Particulars of persons mentioned above who are incharge and responsible for conduct of business of the

S. No.	Name	Date of Birth	Status	Father's Name	Residential Address	Position Date
1	Mr. RAJESH KANHAIYALAL JOSHI	01/03/1967	MANAGING DIRECTOR	KANHAIYALAL BALURAM JOSHI	A103 MAHAVIR RACHANA CHS PLOT NO-54 OPP BHOOMI MAIL SECTOR-15,CBDBELAPUR PIN 400614,NAVI MUMBAI	01/04/2021



Application Number : 1494949409

Page 1 of 4

Code Number : JHJAM0006241000

Date:

ANNEXURE - I

Details of Branches of the Establishment

ANNEXURE - II

List of Branches having Separate/ Sub Code Number

ANNEXURE - III

Details of Bank Account Number

S No.	IFSC CODE	BANK NAME	BRANCH NAME	ACCOUNT NO	ACCOUNT TYPE	PRIMARY ACCOUNT
1	UTIB0001775	AXIS BANK	MANGO	9190300025773055	CURRENT	YES

Copy of cheque of the primary account number : 9190300025773055



SPECIMEN SIGNATURE CARD

To be submitted with all documents after the Code number is allotted through the online application.

FULL NAME OF THE AUTHORISED SIGNATORY _____

Name of Establishment : STP LIMITED

Address of the Establishment : DIMAN RD., MANGO, JAMSHEDPUR, PURBI SINGHBHUM, JHARKHAND - 831012

Code Number of the : JHJAM0006241000

STATUS OF THE SIGNATORY : # EMPLOYER / AUTHORISED SIGNATORY

Strike whichever is not applicable

SPECIMEN SIGNATURE 1. _____
2. _____
3. _____

SPECIAL INSTRUCTION, IF ANY _____

SPECIMEN SIGNATURE OF Mr/Ms _____ ATTESTED

Signature of employer _____

Name of Employer _____

Designation of Employer _____

Seal of Establishment

Mobile number _____

Please tick if "Not Applicable" due to upload of digital signature

To be submitted separately for each Authorised Officer, if more than one.

Not to be submitted in this format if the employer after allotment of code number has uploaded digital signatures of the Authorised signatories.

In such case the letter generated from the portal after uploading the digital signature(s) to be sent.

In case of upload of digital signature, when page (6) specimen signature card is not applicable, strike this, but keep as enclosure to the form 5A.



Signature Not
Verified

Number : 1494949409

Page 4 of 4

Signed by: Mica
Date : 25/09/2022 14:18:16
Reason : eSign Service
Location: _____
Number : JHJAM0006241000

अग्निशमन सेवा मुख्यालय, झारखण्ड, राँची।

दिनांक-03.04.2024

सेवा में,

श्री एस0 रविन्द्र नाथ,
एस0टी0पी0 लिमिटेड, मिर्जाडीह, डिमना रोड, मानगो, जमशेदपुर।

विषय:- STP LIMITED, MIRZADIH, DIMNA ROAD, MGM MEDICAL COLLEGE, EAST SINGHBHUM, JAMSHEDPUR फैक्ट्री भवन का अग्नि-सुरक्षात्मक सलाह अनापत्ति प्रमाण-पत्र का नवीकरण।

आपके द्वारा आनलाईन समर्पित प्रस्ताव के आलोक में संबंधित फैक्ट्री भवन के लिए अग्नि-सुरक्षात्मक उपायों की भौतिक जाँच प्रभारी अग्निशामालय पदाधिकारी, मानगो, जमशेदपुर से कराई गई। उनके ज्ञापांक-105 दिनांक-02.04.2024 के द्वारा समर्पित जाँच प्रतिवेदन एवं की गई अनुशंसा के आलोक में निम्न शर्तों के अधीन अनापत्ति प्रमाण-पत्र नवीकरण किया जाता है कि :-

1. Set-Back Area को हर समय किसी भी प्रकार के अवरोध से पूरी तरह मुक्त रखा जायेगा।
2. फैक्ट्री भवन तक जानेवाली पहुँच पथ को किसी प्रकार से कभी भी बाधित नहीं रखा जायेगा।
3. निर्धारित अन्तराल पर सभी उपकरणों का संधारण सुनिश्चित किया जाय। संधारण के अभाव में ये उपकरण बेकार भी हो सकते हैं।
4. किसी भी Fire Extinguisher को प्रयोग में लाने के बाद उसे तुरन्त रिफिलिंग करा लिया जायेगा।
5. अपातकाल की अवस्था के लिए Escape Routes के साथ-साथ Evacuation Drill के तरीकों की जानकारी का Display समुचित स्थानों पर किया जायेगा तथा हर समय उसे संधारित रखा जायेगा।
6. इस बात का खास ध्यान रखा जायेगा कि कार्य के दौरान किसी भी प्रवेश अथवा निकास द्वार में न तो ताला लगाया जायेगा न ही बाहर से बोल्ट किया जायेगा।
7. फैक्ट्री भवन में काम करने वाले सभी कर्मियों को अग्निशमन उपकरणों के उपयोग एवं जाँच के तरीकों की जानकारी का रहना आवश्यक है।
8. Fire and Evacuation Drill का आयोजन वर्ष में कम से कम दो बार अवश्य किया जाय, जिसमें भवन में काम करने वाले सभी कर्मियों को निश्चित रूप से शामिल किया जाय। इस ड्रिल में वर्ष में कम से कम एक बार स्थानीय अग्निशमन सेवा को भी शामिल किया जाय।
9. समय-समय पर सभी हाईड्रैण्ट को फ्लश आउट किये जाने की व्यवस्था की जाय।
10. Fire Practices and Evacuation Drill का विस्तृत लेखा एक पंजी में संधारित रखा जाय।
11. First Aid Fire Fighting and डाउन कमर सिस्टम को IS Specifications के अनुसार हर समय अच्छी तरह संधारित एवं तैयारी की हालत में रखा जाय।
12. किसी भी प्रकार की असावधानी अथवा लापरवाही से यदि आगजनी की घटना घटित होती है, तो इसके लिए प्रबंधन स्वयं जवाबदेह होंगे।
13. किसी भी प्रकार की अनियमितता पाये जाने पर बीच में भी अनुज्ञप्ति रद्द करने की अनुशंसा की जा सकती है, जिससे होनेवाली किसी भी प्रकार की असुविधा हेतु संबंधित प्रबंधन स्वयं जवाबदेह होंगे।
14. आकस्मिक सेवाओं के टेलीफोन नम्बर का जो डिस्प्ले किया गया है, उसे निर्धारित रखा जायेगा।
15. संबंधित फैक्ट्री भवन में कभी भी किसी भी प्रकार का विवादित मामला होने पर संबंधित फैक्ट्री भवन को दिये गये अग्नि-सुरक्षात्मक अनापत्ति प्रमाण-पत्र का नवीकरण को स्वतः रद्द समझा जायेगा।
16. यह अनापत्ति प्रमाणपत्र का नवीकरण दिनांक-31.03.2025 तक के लिये मान्य है।

**JITENDRA
TIWARY**

Digitally signed by JITENDRA TIWARY
DN: c=IN, o=PERSONAL, title=9053,
2.5.4.20=894e76e7a55211e60cedc5c01f30089f4b20579f82b9
0a96d6b7a5458ea0b0, postalCode=834004, st=JHARKHAND,
serialNumber=c2ef340dd8c08af2be3efeb12fbb7360caeb368d
01281729c3d8961d7e6d816, cn=JITENDRA TIWARY
Date: 2024.04.03 22:03:25 +05'30'

(जितेन्द्र तिवारी)

प्रभारी अपर राज्य अग्निशमन पदाधिकारी,
झारखण्ड, राँची।



Think, Act & Be Safe

NAT BUSINESS SOLUTIONS

Corp. Office: TR Type, Road No 3, SB Shop Area Bistupur, Jamshedpur – 831 001.

M: +91 95707 71126; +91 83406 38448

E: info@natsolutions.in | W: www.natsolutions.in

CERTIFICATE OF STABILITY

FORM NO. 34

(SEE RULE - 3A)

Certificate No.: NAT/JSR/SC/07/2024

Date: 14-05-2024.

1.	Name of the Factory	:	M/s. STP LIMITED.
2.	Village, Town and district in which the factory is situated	:	Mirazadih ,Dimna Road,Jamshedpur,Dist :- East Singhbhum.
3.	Full postal address of the factory	:	AS ABOVE
4.	Name of the Occupier of the factory	:	Mr. Rajesh Kanhaiyalal Joshi
5.	Nature of manufacturing process to be carried on in the factory	:	Coal tar based, Anti Corrosive Products and Binder Pitch
6.	Number of floors on which workers will be employed	:	As per Plan
7.	Test Conducted	:	Visual Inspection, Rebound Hammer.

I/ We Certify that I/ We have inspected the structure / buildings, the plans of which have been approved by the Chief Inspector of Factories in his Letter No. 403/P dt 05/07/1995, examined the various parts including the foundations with special reference to the machinery, plant etc., that have been installed. I/ We are of the opinion that the structure / buildings which has / have been constructed / reconstructed / extended / taken into use is / are in accordance with the plans approved by the Chief inspector of Factories in his letter mentioned above, i. e., they are structurally sound and that its / their stability will not be endangered by its / their use as a factory / part of factory for manufacturing of **Coal tar based, Anti-Corrosive Products and Binder Pitch.** for which the machinery, plant etc., is intended.

NOTE:

- We do not vouchsafe the stability of any building against seismic damages or damages caused by any other natural calamity or man's impact on nature (Fire or Explosion or Both).
- Based on the report this certificate is valid for a period of **One Years** subject to the condition below. It is recommended to test it periodically at least once in a year to check the deterioration of the structure.
 - Maintenance work is to be done annually.
 - Routine maintenance schedule to be attended too.
- It is very necessary to maintain the Roof, Structures, Columns etc. in good health. Routine inspection and necessary repairs of Plant / Building should be done on regular interval of time.

Issue Date: 14-05-2024



(Competent Person)

Nirmal Kumar Singh
Competent person

Approved By
Chief Inspector Of Factories
Govt. of Jharkhand, Ranchi
Memo No.327 Dtd 09.04.2021





Indian Red Cross Society



DISTT. BRANCH : EAST SINGHBHUM, JAMSHEDPUR, JHARKHAND
20, M ROAD, BISTUPUR, JAMSHEDPUR - 831001

WEB-www.redcrossjamshedpur.org EMAIL-redcross.jsr@gmail.com WHATSAPP-7004371943/ CELL-9431303933

Ref no . . . Ref.no.+ IRCS/CSR-2023-24-STP-UT/HS/180/2023-24 Date - 23rd February 2024

Date

Mr S Ravindra Nath
Plant Head
STP LIMITED
Mirzadih, Dimna Road,
P.O.: MGM Medical College,
Jamshedpur-831018

Dear Sir:

Re: Utilization Certificate for the grant extended by you for the year 2023-24

At the outset, we are immensely thankful to you for extending your generous and kind support to a few of our humanitarian activities. Your contribution has indeed played a significant role in alleviating the suffering of the populace coming from the marginalized sections of the society.

We would like to inform you that the contribution made by your esteemed organization has been utilized in the following programmes conducted by us:


- | | |
|---|-----------------|
| 1. For sponsoring Surgical Ophthalmic Operating Microscope | Rs. 4,48,000.00 |
| 2. For sponsoring 100 Cataract operations with Lens Implantation per unit @6000/-x 100 (3 day lodging and fooding with 1 Attainder) | Rs. 6,00,000.00 |
| 3. For sponsoring 2 months quota of nutritional Food packets & multivitamin tablets @ 100 nos each For TB patients under PM TB Free India Campaign. Per unit @1200/- X 200 pkts | Rs. 2,40,000.00 |

It may not be out of place to mention that at all these events your august presence has enthused our members and volunteers to undertake our efforts vigorously.

We earnestly expect your continual patronage in our future endeavors..

Thanking you,

Yours faithfully,


(Bijay Kumar Singh) 23.02-24
Hony Secretary
Indian Red Cross Society
East Singhbhum Branch
Jamshedpur



Red Cross Jamshedpur NEWS

प्रधानमंत्री टी.बी. मुक्त भारत अभियान का 20वां माह
15 मार्च को STP Ltd. द्वारा टी.बी. मरीजों को पौष्टिक राशन

**STP Limited Corporate Social Responsibility Scheme
(CSR) for 2023-2024**



STP Limited
Enhancing Structures' Life

**Distribution Of Healthy Food And Medicine Kit
To TB Patients Under P.M.T.B Free India**

जमशेदपुर, 13 मार्च। भारतीय रेड क्रॉस सोसाईटी, पूर्वी सिंहभूम द्वारा पिछले 19 महीने से टी. बी. मरीजों के सहायता हेतु चलाये जा रहे प्रधानमंत्री टी.बी. फ्री इंडिया कार्यक्रम के तहत 20वें माह का पौष्टिक राशन सामग्री वितरण 15 मार्च को रेड क्रॉस भवन, साकची में संध्या 3 बजे आयोजित किया जायेगा। मार्च माह के 100 पैकेट के लिए बर्जर ग्रुप की कम्पनी एसटीपी लिमिटेड द्वारा सामाजिक उत्तरदायित्व कार्यक्रम के तहत सहयोग प्रदान किया जा रहा है। इस कार्यक्रम में एसटीपी लिमिटेड के पदाधिकारियों सहित, रेड क्रॉस सोसाईटी, पूर्वी सिंहभूम, मारवाड़ी महिला मंच के पदाधिकारी शामिल होंगे। रेड क्रॉस सोसाईटी, पूर्वी सिंहभूम के मन्नाद सचिव बिजय कुमार सिंह ने जिला टी.बी. नियंत्रण विभाग से उपयुक्त टी.बी. मरीजों को शिविर में मासिक पौष्टिक राशन सामग्री प्राप्त करने हेतु भेजने का अनुरोध किया है।



स्मिता पारिख के संयोजन में 711वां नेत्र शिविर

STP Ltd ने दिया माइक्रोस्कोप, करायेगी 100 नेत्र रोगियों का ऑपरेशन

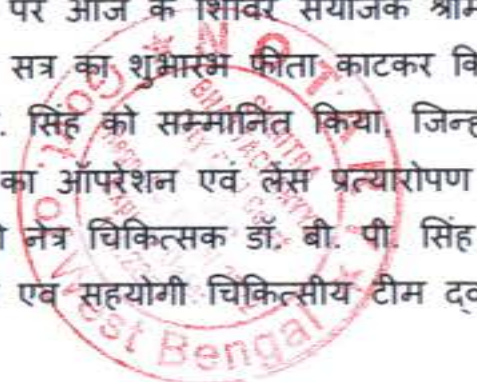


जमशेदपुर, 17 फरवरी। भारतीय रेड क्रॉस सोसाईटी नेत्र रोगियों के लिए बेहतरीन कार्य कर रही है और यहां नेत्र रोगियों की संख्या से अनुमान लगाया जा सकता है कि लोग कितना विश्वास के साथ यहां आते हैं, उक्त विचार अ यहाँ एसटीपी लिमिटेड के सीएसआर कार्यक्रम माध्यम नेत्र ऑपरेशन के लिए एक माइक्रोस्कोप तथा 100 नेत्र रोगियों के ऑपरेशन अभियान शुरुआत पर कम्पनी के जमशेदपुर प्लांट एस. रबीन्द्रनाथ ने व्यक्त किया। इस अव

रेड क्रॉस की पेट्रन व 711वें नेत्र शिविर की संयोजक श्रीमती स्मिता पारिख ने कहा कि पिछले वर्षों से अधिक समय से रेड क्रॉस के अंधापन निवारण अभियान से जुड़ी हैं और उन्हें खुशी है कि कार्यक्रम में समाज के अलग-अलग भागों से भी संस्थाएं सहभाग्य कर रही हैं, जो इसके



कहलता की कहानी को कहा रहा है। रेड क्रॉस सोसाईटी, पूर्वी सिंहभूम के मानद सचिव विजय कुमार सिंह तथा मनोहर लोहिया नेत्रालय के अध्यक्ष बालमुकुन्द गोयल ने अतिथियों का स्वागत किया। ऑपरेटिव माइक्रोस्कोप विधिवत पूजा पाठ के साथ एसटीपी कम्पनी प्रतिनिधि प्लांट हेड श्री एस. रबीन्द्र नाथ के साथ संजय कुमार पण कुमार गुहा ने रेड क्रॉस सोसाईटी, पूर्वी सिंहभूम को प्रदान किया तथा 100 नेत्र रोगियों के ऑपरेशन एवं तैयारी के लिए जरूरी सहयोग प्रदान करने की घोषणा की। इस अवसर पर आज के शिविर संयोजक श्रीमती स्मिता पारिख के साथ मिलकर अतिथियों ने 711वें नेत्र शिविर के ऑपरेशन सत्र का शुभारंभ किया। काटकर विज्ञापन इसे एक बेहतरीन शुरुआत बताया। अतिथियों ने चिकित्सक डॉ. बी. पी. सिंह को सम्मानित किया, जिन्होंने 170 नेत्र रोगियों के आंखों की जांच की, जिसमें से 32 नेत्र रोगियों का ऑपरेशन एवं लेंस प्रत्यारोपण कार्यक्रम चयनित किया गया, जिनका ऑपरेशन तथा लेंस प्रत्यारोपण रविवार को नेत्र चिकित्सक डॉ. बी. पी. सिंह तथा डॉ. भारती शर्मा, डॉ. पूनम सिंह, डॉ. विवेक केडिया, डॉ. विनायक दास एवं सहयोगी चिकित्सीय टीम द्वारा किया जायेगा।



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Photographs of Recipients of Sewing Machines – CSR FY 20



SI No.17 : Mrs. Usha Gorai



SI No. 08 : Mrs Lakhi Sahis.



SI No.11 : Mrs. Mita Mahakur



SI No.05 : Mrs. Sandhya Rani Mahato



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Photographs of Recipients of Sewing Machines – CSR FY 20



SI No. 16 : Mrs. Churamani Sahis



SI No.04 : Mrs. Yashoda Gorai



SI No. 10 : Mrs. Sheli Devi



SI No. 21 : Mrs. Lilavati Devi

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Photographs of Recipients of Sewing Machines – CSR FY 20



SI No. 03 : Mrs. Shova Devi



SI No. 13 : Mrs. Mukut Sahis



SI No. 01 : Mrs. Gouri Tantubai



SI No. 02 : Mrs. Sonii Devi



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Photographs of Recipients of Sewing Machines – CSR FY 20



SI No. 20 : Daughter of Mrs. Nanika Devi



SI No. 06 : Mrs. Meera Devi



SI No. 07 : Mrs. Lalita Tantubai



SI No. 12 : Mrs. Josna Das



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Photographs of Recipients of Sewing Machines – CSR FY 20



SI No. 14 : Mrs. Sefali Banerjee



SI No. 15 : Mrs. Laxmipriya Mandal



SI No. 18 : Mrs. Teresa Tudu



SI No. 19 : Mrs. Ajanti Tantubai



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Photographs of Recipients of Sewing Machines – CSR FY 20



SI No. 22 : Mrs. Sarla Das



SI No. 27 : Mrs. Kuntiwala Mahato



SI No. 24 : Mrs. Fuljhari Devi



SI No. 25 : Mrs. Lalita Devi



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Photographs of Recipients of Sewing Machines – CSR FY 20



SI No. 26 : Mrs. Sunana Devi



SI No. 28 : Mrs. Guru Bari Kisku



SI No. 38 : Mrs. Namita Mandal



SI No. 09 : Mrs. Dipali Tantubai



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SI No. 30 : Mrs. Purnima Tantubai



SI No. 31 : Mrs. Sunita Hansda



SI No. 32 : Mrs. Pinki Bankira



SI No. 33 : Mrs. Fulmati Devi



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Photographs of Recipients of Sewing Machines – CSR FY 20



Sl No. 34 : Mrs. Ruma Dondopat



Sl No. 35 : Mrs. Budhani Hembram



Sl No. 36 : Mrs. Anjana Das



Sl No. 37 : Mrs. Sarita Devi

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Sl No. 39 : Mrs. Pushpa Kisku



Sl No. 23 : Mrs. Namita Mondal



Sl No. 29 : Mrs. Kaushalya Devi

Sl No. 40 : Mrs.



MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, 8th June, 2017

S.O. 1868(E).—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, vide notification of the Government of the India in the Ministry of Environment, Forest and Climate Change number S.O. 250(E), dated the 15th January 2016, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from date on which copies of the Gazette containing the said notification were made available to the public;

And whereas, no objections and suggestions received from persons and stakeholders in response to the draft notification;

Whereas, Nelapattu Bird Sanctuary is situated in Nelapattu Villlage of Doravarisatram Mandal in Nellore District in the state of Andhra Pradesh and has an area of about 4.58 square kilo meters and it is situated between Latitude 13°51' to 13°59' North and longitude 79° 57' to 79° 59' East;

And whereas, the Nelapattu Bird Sanctuary Sanctuary is a heaven for a wide variety of bird species for both breeding and roosting purpose and it is one of the largest Pelicanry in South-East Asia;

And whereas, many winter migratory birds visit this sanctuary and it is a breeding ground for some of the rare and endangered species like Grey Pelican (*Pelecanus philippensis*), Open Bill Stork (*Anastomus oscitans*), Little Cormorant (*Microcarbo niger*), Spoon bill (*Plataleinae*), White ibis (*Eudocimus albus*), Night heron (*Nycticorax nycticorax*) etc;

And whereas, it is necessary to conserve to protect the area up to two kilometers from the boundary of the Protected area of Nelapattu Bird Sanctuary as Eco-sensitive Zone from ecological and environmental point of view.

Now, therefore, in exercise of the powers conferred by sub-section (1) read with clause (v) and clause (xiv) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area of 29.21 square kilometres with an extent of upto two kilometres from the boundary of the Nelapattu Bird Sanctuary in the State of Andhra Pradesh, as the Eco-sensitive Zone (herein after called as the Eco-sensitive Zone) details of which are as under, namely:-

1. Extent and Boundary of Eco-sensitive Zone.-(1) The extent of Eco-sensitive Zone varies up to two kilometres from the boundary of the Nelapattu Bird Sanctuary and includes certain villages in Nellore District in the state of Andhra Pradesh.

(2) The boundary description of the Eco-sensitive Zone is appended as **Annexure I** and the list of villages are given in **Annexure-II**.

(3) The map of the Eco-sensitive Zone boundary together with latitudes -longitudes is appended with this notification as **Annexure III**.

2. Zonal Master Plan for the Eco-sensitive Zone.-

(1) The State Government shall, for the purpose of the Eco-sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of final notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of Competent Authority in the State Government.

(2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(3) The Zonal Master Plan shall be prepared in consultation with the following State Departments, for integrating the ecological and environmental considerations into the said plan:

- (i) Environment;
- (ii) Forest and Wildlife;
- (iii) Agriculture;
- (iv) Revenue;
- (v) Urban Development;
- (vi) Tourism;
- (vii) Rural Development;
- (viii) Irrigation and Flood Control;
- (ix) Municipal;
- (x) Panchayati Raj;



(xi) Public Works Department.

(4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies and also with supporting maps and the Plan shall be supported by Maps giving details of existing and proposed land use features.

(7) The Zonal Master Plan shall regulate development in Eco-sensitive Zone and adhere to prohibited, regulated activities listed in Table and also ensure and promote eco-friendly development for livelihood security of local communities.

(8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.

(9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.

3. **Measures to be taken by State Government.-** The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

- 1) **Landuse.-** (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for major commercial or major residential complex or industrial activities.

Provided that the conversion of agricultural and other lands, for the purpose other than that specified within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under relevant State Acts and other rules and regulations of Central or State Government as applicable and vide provisions of this Notification, to meet the residential needs of the local residents such as:-

- (i) widening and strengthening of existing roads and construction of new roads;
- (ii) construction and renovation of infrastructure and civic amenities;
- (iii) small scale industries not causing pollution;
- (iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and
- (v) promoted activities and given under para 4.

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under relevant State Laws and other rules and regulations of State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(b) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

(2) **Natural water bodies.-** The catchment areas of all natural springs, rivers, channels shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan.

(3) **Tourism/ Eco-tourism.-**

(a) All new Eco-tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.



(b) The Eco-tourism Master Plan shall be prepared by Department of Tourism in consultation with State Departments of Environment and Forests.

(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

(d) The activities of Eco-tourism shall be regulated as under, namely:-

(i) no new construction of hotels and resorts shall be allowed within 1 km. from the boundary of the and nelapattu bird Sanctuary or upto the extent of the Eco-sensitive Zone whichever is nearer. However, beyond the distance of 1 km. from the boundary of the nelapattu bird Sanctuary till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for Eco-tourism facilities as per Tourism Master Plan.

(ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the Eco-tourism guidelines issued by the National Tiger Conservation Authority with emphasis on eco-tourism;

(iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel or resort or commercial establishment construction is permitted within Eco-sensitive Zone area.

(4) Natural Heritage.- All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.

(5) Man-made heritage sites.- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be indentified in the Eco-sensitive Zone and heritage conservation plan for their conservation shall be prepared as part Zonal Master Plan.

(6) Noise pollution.- Prevention and Control of noise pollution in the Eco-sensitive Zone shall be complied with in accordance with the Noise Pollution (Regulation And Control) Rules, 2000 under the Environment (Protection) Act, 1986.

(7) Air pollution.- Prevention and control of air pollution in the Eco-sensitive Zone shall be complied with in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(8) Discharge of effluents.- Discharge of treated effluent in the Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environmental (Protection) Act, 1986 and the rules made thereunder or standards stipulated by State Government.

(9) Solid wastes.- Disposal and Management of solid wastes shall be as under.-

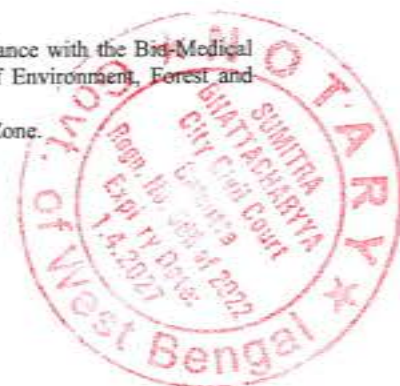
(a) the solid waste disposal and management in Eco-sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016 and published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number S.O. 1357 (E), dated the 8th April, 2016; and the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone;

(b) no burning or incineration of solid wastes and establishment of landfills shall be permitted in the Eco-sensitive Zone.

(10) Bio-medical waste.- Bio medical waste management shall be as under:-

(a) The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide Notification number G.S.R. 343(E), dated the 28th March, 2016.

(b) No common treatment facility or incineration shall be permitted within the Eco Sensitive Zone.



(11) **Plastic Waste Management.**- The Plastic Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R. 340(E), dated the 18th March, 2016.

(12) **Construction and Demolition Waste Management.**- The Construction and Demolition Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R. 317(E), dated the 29th March, 2016.

(13) **E-waste.**- The E- Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change.

(14) **Vehicular traffic.**- The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

(15) **Vehicular Pollution.**- Prevention and control of Vehicular Pollution shall be complied with in accordance with applicable laws and efforts to be made for use of cleaner fuel for example CNG, LPG, etc.

(16) **Industrial Units.**- (i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be allowed to be set up within the Eco-sensitive Zone.

(ii) Only non-polluting industries shall be allowed within Eco-sensitive Zone as per classification of Industries in the Guidelines issued by Central Pollution Control Board in February 2016, unless so specified in this notification and in addition, non-polluting cottage industries shall be promoted.

(17) **Protection of Hill Slopes.**- The protection of hill slopes shall be as under:

- (a) The Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted.
- (b) No construction on existing steep hill slopes or slopes with a high degree of erosion shall be permitted.

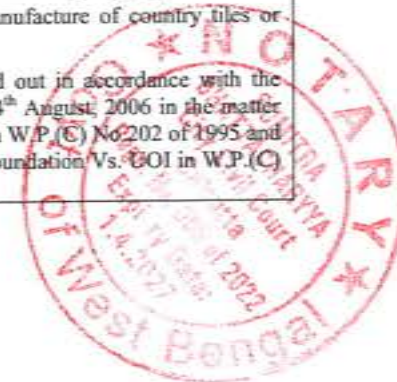
(18) The Central Government and the State Government shall specify other additional measures, if it considers necessary, in giving effect to the provisions of this notification.

4. List of activities prohibited or to be regulated within the Eco-sensitive Zone.-

All activities in the Eco sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made there under including the Coastal Regulation Zone (CRZ), Notification 2011 and the Environmental Impact Assessment (EIA) Notification, 2006 and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927), the Wildlife (Protection) Act 1972 (53 of 1972), and amendments made thereto and be regulated in the manner specified in the Table below, namely:-

TABLE

S. No.	Activity	Description
A. Prohibited Activities		
1.	Commercial Mining.	(a) All new and existing (minor and major minerals), stone quarrying and crushing units are prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing and for other activities. (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated 04 th August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated 21 st April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No. 435 of 2012.



2.	Setting of new industries causing pollution (Water, Air, Soil, Noise, etc.).	No new or expansion of polluting industries in the Eco-sensitive Zone shall be permitted. Industries categorised as Green or White in the Central Pollution Control Board Classification including agro-based small scale industries, will be regulated as per regulations.
3.	Establishment of major hydroelectric project.	Prohibited (except as otherwise provided) as per applicable laws.
4.	Use or production of any hazardous substances.	Prohibited (except as otherwise provided) as per applicable laws.
5.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws.
6.	Establishment of large-scale commercial livestock and poultry farms by firms, corporate, companies.	Prohibited (except as otherwise provided) as per applicable laws except for meeting local needs.
7.	Setting of new saw mills.	No new or expansion of existing saw mills shall be permitted within the Eco-sensitive Zone.
8.	Coastal Aquaculture.	No aqua culture either brackish water or fresh water aquaculture is permitted within the Eco-sensitive Zone.
9.	Fishing by trawlers in untraditional manner as a large scale commercial activity.	Prohibited (except as otherwise provided) as per applicable laws.
B. Regulated Activities		
10.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometre of the boundary of the Protected Area or upto the extent of Eco-sensitive Zone, whichever is nearer, except for small temporary structures for Eco-tourism activities: Provided that, beyond one kilometre from the boundary of the Protected Area or upto the extent of Eco-sensitive Zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.
11.	Construction activities.	(a) No new commercial construction of any kind shall be permitted within one kilometre from the boundary of the Protected Area or upto extent of the Eco-sensitive Zone whichever is nearer. Provided that, local people shall be permitted to undertake construction in their land for their use including the activities listed in sub-paragraph (1) of paragraph 3 as per building byelaws: Provided that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any. (b) Beyond one kilometre it shall be regulated as per the Zonal Master Plan.
12.	Small scale industries not causing pollution.	Non polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-sensitive Zone shall be permitted by the competent Authority.
13.	Setting up of brick kilns.	Regulated (except as otherwise provided) as per applicable laws
14.	Felling of Trees.	(a) There shall be no felling of trees on the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.
15.	Collection of Forest produce or Non-Timber Forest Produce (NTFP).	Regulated under applicable laws.



16.	Erection of electrical and communication towers and laying of cables and other infrastructures.	Regulated under applicable law. Underground cabling may be promoted.
17.	Infrastructure including civic amenities.	Shall be done with mitigation measures, as per applicable laws, rules and regulation and available guidelines.
18.	Widening and strengthening of existing roads and construction of new roads.	Shall be done with mitigation measures, as per applicable laws, rules and regulation and available guidelines.
19.	Under taking other activities related to tourism like over flying the Eco-sensitive Zone area by hot air balloon, helicopter, drones, Microlites, etc.	Regulated under applicable law.
20.	Protection of Hill Slopes and river banks.	Regulated under applicable laws.
21.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
22.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted under applicable laws for use of locals.
23.	Discharge of treated effluents in natural water bodies or land area.	The discharge of treated effluent shall be regulated as per applicable laws.
24.	Commercial extraction of surface and ground water.	Regulated under applicable law.
25.	Open Well, Bore Well etc. for agriculture or other usage.	Regulated and the activity should be strictly monitored by the appropriate authority.
26.	Solid Waste Management.	Regulated under applicable laws.
27.	Introduction of Exotic species.	Regulated under applicable laws.
28.	Eco-tourism.	Regulated under applicable laws.
29.	Use of polythene bags.	Regulated under applicable laws.
30.	Commercial Sign boards and hoardings.	Regulated under applicable laws.
C. Promoted Activities		
31.	Rain water harvesting.	Shall be actively promoted.
32.	Organic farming.	Shall be actively promoted.
33.	Adoption of green technology for all activities.	Shall be actively promoted.
34.	Cottage industries including village artisans, etc.	Shall be actively promoted.
35.	Use of renewable energy.	Bio gas, solar light etc. to be actively promoted.
36.	Agro-Forestry.	Shall be actively promoted.
37.	Skill Development.	Shall be actively promoted.
38.	Restoration of Degraded Land/ Forests/ Habitat.	Shall be actively promoted.



39.	Environmental Awareness .	Shall be actively promoted.
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5. **Monitoring Committee.**—(1) In exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby constitutes a Monitoring Committee for a period of three years, for effective monitoring of the Eco-sensitive Zone, which shall comprise of, namely:-

- (i) District Collector, Nellore - Chairman
- (ii) One representative of Non Governmental Organisation working in the field of environment to be nominated by the Government of Andhra Pradesh for three years -Member
- (iii) one expert in the area of ecology and environment to be nominated by the Government of Andhra Pradesh for three years - Member
- (iv) Member-Secretary/Member of the State Bio-diversity Board - Member
- (v) Regional Officer, State Pollution Control Board - Member.
- (vi) Representative of Revenue Divisional Officer, Gudur - Member.
- (vii) Divisional Forest Officer, Wildlife Management Division, Sullurpet- Member.
- (viii) Deputy Conservator of Forests (Territorial), Nellore - Member Secretary.

(2) **Terms of Reference:**

- (a) The Monitoring Committee shall monitor the compliance of the provisions of Gazette Notification.
 - (b) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
 - (c) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.
 - (d) The Member Secretary of the Monitoring Committee or the concerned Collector(s) or the concerned park Deputy Conservator of Forests shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.
 - (e) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
 - (f) The Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Chief Wildlife Warden of the State as per proforma given in Annexure IV.
 - (g) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.
6. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of the notification.
7. The provisions of this Notification are subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or the National Green Tribunal (NGT).

[F. No. 25/59/2014-ESZ-RE]
LALIT KAPUR, Scientist 'G'



Annexure-I

Boundary description of Eco-sensitive Zone of Nelapattu Bird Sanctuary

North: - Eco- sensitive Zone boundary around 2 Km. of Nelapattu Bird Sanctuary boundary starts at 101 Km. stone of Railway line which is station 1 and proceeds towards North east direction and touches at station No. 2. Thence the line runs towards easterly direction and crosses the Northern point of Nelaballi RF and joins at station No. 3. Thence the line runs towards easterly direction and joins at station No. 4. Thence the line runs towards easterly direction and joins at western boundary of Pudur RF which is station No. 5.

East: - Thence the line proceeds towards South East direction and crosses the Pudur RF and joins at Western boundary of Kalluru RF which is Station No. 6. Then the line proceeds towards southern direction with in the Western boundary of Kalluru RF and joins at Station No. 7. Then the line runs towards southern direction along the Western boundary of Kalluru RF and joins at station No. 8. Then the line runs towards South west direction crosses the Kalluru RF and joins at Blacktop Road which is station No. 9. From there the line proceeds towards southern direction and touches at station No.10

South: Thence Line precedes towards Western direction crosses the Railway line at 94.3 Km. and joins at station No. 11. Then the line proceeds towards western direction and joins at station No. 12 near NH5. Then the line runs towards North West direction crosses the NH 5 at 91.7 Km. and joins at Irrigation tank of Kuppareddy palem Village which is Station No.13.

West:- Thence the line proceeds towards North west direction and joins at station No. 14. From there the line proceeds towards North West direction and joins at station No. 15 in Ekollu RF. Then the line proceeds towards northerly direction and joins at station No. 16 in the Rosanur protected Forest. From there, the line proceeds towards North East direction and crosses the Railway line at 101 Km. stone and joins at station 1, which is closed station.

Annexure-II

List of Villages falling within the proposed Eco-sensitive Zone

S.No.	Name of the Town/Village	GPS coordinates					
		Latitude			Longitude		
		Degree	Minutes	Seconds	Degree	Minutes	Seconds
1.	Nellorepalli	13 ⁰	50'	0.001"	79 ⁰	57'	0.004"
2.	Muchalagunta	13 ⁰	50'	0.001"	79 ⁰	57'	0.001"
3.	Mylangam	13 ⁰	49'	0.001"	79 ⁰	57'	0.01"
4.	Nelapattu	13 ⁰	49'	0.001"	79 ⁰	57'	0.008"
5.	Krishnapuram	13 ⁰	47'	0.001"	79 ⁰	57'	0.001"
6.	Kuppareddypalem	13 ⁰	47'	0.001"	79 ⁰	56'	0.001"
7.	Ekollu	13 ⁰	49'	0.001"	79 ⁰	56'	0.001"
8.	Doravarisatram	13 ⁰	48'	0.001"	79 ⁰	56'	0.001"



Map of Eco-sensitive Zone boundary together with latitudes –longitudes



Sanctuary Boundary Co-ordinates of Nelapattu Bird Sanctuary

S.No.	Latitude			Longitude		
	Degree	Minutes	Seconds	Degree	Minutes	Seconds
1.	79 ⁰	55'	39.2"	13 ⁰	50'	58.6"
2.	79 ⁰	56'	13.0"	13 ⁰	51'	17.7"
3.	79 ⁰	57'	1.0"	13 ⁰	51'	16.1"
4.	79 ⁰	57'	29.5"	13 ⁰	51'	23.4"
5.	79 ⁰	58'	13.8"	13 ⁰	51'	5.5"
6.	79 ⁰	58'	41.8"	13 ⁰	50'	23.7"
7.	79 ⁰	58'	48.3"	13 ⁰	49'	54.8"
8.	79 ⁰	58'	43.1"	13 ⁰	49'	27.9"
9.	79 ⁰	58'	90.1"	13 ⁰	49'	6.0"
10.	79 ⁰	57'	59.6"	13 ⁰	48'	0.9"
11.	79 ⁰	57'	34.3"	13 ⁰	47'	43.8"
12.	79 ⁰	57'	8.35"	13 ⁰	47'	37.3"
13.	79 ⁰	56'	44.7"	13 ⁰	47'	44.2"
14.	79 ⁰	56'	24.4"	13 ⁰	47'	58.1"
15.	79 ⁰	55'	24.2"	13 ⁰	49'	46.7"
16.	79 ⁰	55'	25.4"	13 ⁰	50'	37.1"
17.	79 ⁰	55'	39.2"	13 ⁰	50'	58.6"

Eco-Sensitive Zone Co-ordinates of Nelapattu Bird Sanctuary

S.No.	Latitude			Longitude		
	Degree	Minutes	Seconds	Degree	Minutes	Seconds
1.	13 ⁰	51'	14.9"	79 ⁰	55'	50.1"
2.	13 ⁰	51'	21.6"	79 ⁰	56'	18.8"
3.	13 ⁰	51'	21.0"	79 ⁰	56'	41.7"
4.	13 ⁰	51'	29.5"	79 ⁰	56'	58.3"
5.	13 ⁰	51'	32.4"	79 ⁰	57'	10.7"
6.	13 ⁰	51'	31.7"	79 ⁰	57'	31.8"
7.	13 ⁰	51'	24.3"	79 ⁰	57'	51.5"
8.	13 ⁰	50'	42.9"	79 ⁰	58'	28.7"
9.	13 ⁰	50'	29.6"	79 ⁰	58'	36.4"
10.	13 ⁰	50'	6.6"	79 ⁰	58'	43.3"
11.	13 ⁰	49'	45.2"	79 ⁰	58'	42.6"
12.	13 ⁰	49'	33.2"	79 ⁰	58'	38.9"
13.	13 ⁰	49'	22.008"	79 ⁰	58'	32.9"
14.	13 ⁰	49'	6.3"	79 ⁰	58'	23.2"
15.	13 ⁰	47'	52.008"	79 ⁰	57'	37.5"
16.	13 ⁰	47'	43.476"	79 ⁰	57'	9.3"
17.	13 ⁰	47'	50.028"	79 ⁰	56'	36.4"
18.	13 ⁰	48'	8.676"	79 ⁰	56'	13.7"
19.	13 ⁰	48'	33.228"	79 ⁰	56'	1.6"
20.	13 ⁰	48'	47.88"	79 ⁰	55'	52.7"
21.	13 ⁰	49'	4.872"	79 ⁰	55'	43.2"
22.	13 ⁰	49'	24.924"	79 ⁰	55'	32.3"
23.	13 ⁰	50'	21.12"	79 ⁰	55'	14.2"

Annexure-IV

Proforma of Action Taken Report: - Eco-sensitive Zone Monitoring Committee.-

1. Number and date of Meetings :
2. Minutes of the meetings: Mention main noteworthy points. Attached Minutes of the meeting on separate Annexure.
3. Status of preparation of Zonal master Plan including Tourism master Plan :



4. Summary of cases dealt for rectification of error apparent on face of land record: Details may be attached as Annexure.
5. Summary of cases scrutinized for activities covered under Environment Impact Assessment Notification, 2006: Details may be attached as separate Annexure.
6. Summary of case scrutinized for activities not covered under Environment Impact Assessment Notification, 2006: Details may be attached as separate Annexure.
7. Summary of complaints lodged under Section 19 of Environment (Protection) Act, 1986:
8. Any other matter of importance:

RAKESH SUKUL

Digitally signed by RAKESH SUKUL
Date: 2017.06.21 20:09:17 +05'30'



14	94°41'24.410"	27°40'18.894"
15	94°38'42.792"	27°39'21.384"
16	94°38'16.706"	27°39'40.990"
17	94°34'59.563"	27°38'25.634"

उपाबंध -IV

की गई कार्रवाई - सम्बन्धी रिपोर्ट का रूप विधान पारिस्थितिकी संवेदी जोन की मानीटरी समिति

1. बैठकों की संख्या और तारीख ।
2. बैठकों का कार्यवृत्त: (कृपया मुख्य उल्लेखनीय बिंदुओं का उल्लेख करें । बैठक के कार्यवृत्त को एक पृथक् उपाबंध में उपाबद्ध करें) ।
3. आंचलिक महायोजना की तैयारी की प्रासूचिति जिसके अंतर्गत पर्यटन महायोजना भी है।
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए ब्यौहार किए गए मामलों का सार (पारिस्थितिकी संवेदी जोन वार) । ब्यौरे उपाबंध के रूप में संलग्न किए जाएं।
5. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन आने वाले क्रियाकलापों की संवीक्षा के मामलों का सार। (ब्यौरे एक पृथक् उपाबंध के रूप में संलग्न किए जाएं)।
6. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन न आने वाले क्रियाकलापों की संवीक्षा के मामलों का सार । (ब्यौरे एक पृथक् उपाबंध के रूप में संलग्न किए जाएं)।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सार ।
8. कोई अन्य महत्वपूर्ण विषय ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, 8th April, 2021

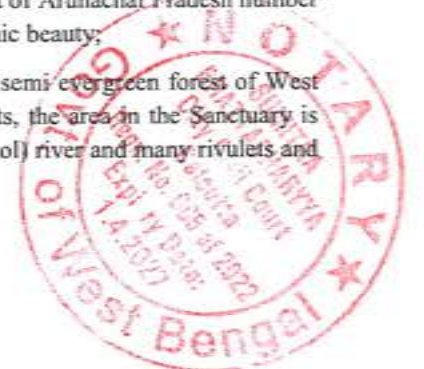
S.O. 1718(E).- WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, vide notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 1877(E), dated the 9th June, 2020, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, copies of the Gazette containing the said draft notification were made available to the public on the 9th June, 2020;

AND WHEREAS, no objections and suggestions were received from persons and stakeholders in response to the draft notification;

AND WHEREAS, the Kane Wildlife Sanctuary in the State of Arunachal Pradesh was created in 1991 covering an area of 31.0 square kilometres notified vide notification of the Government of Arunachal Pradesh number CWL/D/43/92/1133-68, dated the 11th April, 2007, is gift of rich biodiversity with scenic beauty;

AND WHEREAS, the Kane Wildlife Sanctuary is situated in the foothill of semi evergreen forest of West Siang District consisting of tropical semi evergreen forests to subtropical moist forests, the area in the Sanctuary is represented by rugged, mountainous with few gentle slopes with tributary of Siri (Jiadhol) river and many rivulets and streams;



AND WHEREAS, the Kane Wildlife Sanctuary conserves the biota and its biodiversity and supports various floral, faunal, herpetofaunal and avifaunal species, the major floral species found in the Sanctuary are *Albizia procera* (Koroi), *Bombax ceiba* (Simul), *Kydia kalycina* (Pichola), *Urea Koata* (Sokamara), *Moras lavigeta* (Bola), *Ficus dumosa* (Dimaru), *Amoora wallichii* (Amari), *Dysoxylum gobera* (Banderdima), *Sterculia villosa* (Udal), *Abroma augusta* (Bon kopahi), *Pterspermum acerifolium* (Hati polia), *Dillenia indica* (Outenga), *Alstonia scholars* (Satiana), *Vatica lanceifolia* (Morhal), *Bischofia javonica* (Urium), *Sterospermum personatum* (Paroli), *Oroxylum indicum* (Bhatgila), *Erythrina stricta* (Madar), *Duabhangia grandiflora* (Khokan), *Cinnamum tamalum* (Tejpat), *Litsea salicifolia* (Digloti), *Gemilia arborea* (Gameri), *Callicarpa arborea* (Gunmala), *Laportia cranulata* (Chorat), *Pogosteman bengalensis* (Shukhati), *Solanum nigrum*, *Musa parasidica* (Wild banana), *Pandanus foetidus* (Kevra), *Alpinia allugus* (Taragunch), *Imperata cylindrical* (Thatch), *Vitiveria zizanoise* (Briga), *Terminalia myriocarpa*, *Ailanthus excelsa*, *Artocarpus chaplasi*, *Canarium strictum*, *Quercus lalisa*, *Castanosia indica*, *Phoebe goalparents*, *Quercus sp.* and *Syzigium macarocarpum*, etc.;

AND WHEREAS, the Kane Wildlife Sanctuary is home to many species of wild animals like *Manis petnadactyla* (Chinese pangolin), *Talpa leucura* (white tailed mole), *Crocidura allenuate* (grey shrew), *Tupaia belangeri* (tree shrew), *Marcoglossus sobrinus* (long tongued hill fruit bat), *Nycticebus coucang* (slow loris), *Macaca assamensis* (Assamese macaque), *Trachypithecus pileatus* (capped langur), *Cuon alpinus* (wild dog), *Ursus thibetanus* (Asiatic black bear), *Martes flavigula* (yellow throated martin), *Lutra lutra* (common otter), *Felis chaus* (jungle cat), *Viverra zibetha* (large Indian civet), *Paradoxurus hermaphroditus* (common palm civet), *Herpestes edwardsii* (grey mongoose), *Prionailurus bengalensis* (leopard cat), *Pardofelis marmorata* (marbled cat), *Panthera pardus* (leopard), *Panthera tigris* (tiger), *Elephas maximus* (elephant), *Sus scrofa* (wild pig), *Muntiacus muntjak* (barking deer), *Naemorhedus sumatraensis* (Himalayan serow), *Ratufa bicolor* (Malayan giant squirrel), *Callosciurus pygerythrus* (hoary-bellied squirrel), *Dremomys lokriah* (orange-bellied Himalayan squirrel), *Petaurista petaurista* (common flying squirrel), *Bandicota indica* (large bandicoot rat) and *Hystrix brachyuran* (Chinese porcupine), etc.;

AND WHEREAS, the Kane Wildlife Sanctuary has many species of resident and migratory birds including *Lophura leucomelanos* (Kalij pheasant), *Picus flavinucha* (greater yellow nape woodpecker), *Megalaima lineata* (Lineated barbet), *Halcyon coromanda* (ruddy kingfisher), *Centropus bengalensis* (lesser coucal), *Otus spilocephalus* (Mountain scopes owl) and *Ducula badia* (Mountain imperial pigeon), etc.;

AND WHEREAS, the Kane Wildlife Sanctuary conserves and supports the herpetofauna broadly comprising of amphibians including *Duttaphrynus melanostictus* (Common toad), *Hyla annectans* (Indian hyloid frog), *Microhyla ornata* (Ornamental pigmy frog), *Amolops assamensis* (Assamese cascade frog) and *Rhacophorus maximus* (Large tree frog). The Sanctuary supports the survival of reptiles including *Calotes sp.*, *Japalura sp.*, *Varanus sp.*, *Eutrophis sp.*, *Lygosoma sp.*, *Python sp.*, *Ahaetulla sp.*, *Amphiesma sp.*, *Bungarus sp.*, *Naja sp.*, *Ophiophagus sp.*, *Cuora sp.*, *Pangshura sp.*, the Sanctuary also supports the aquatic species like *Danio sp.*, *Barilius sp.*, *Semiplotus sp.*, *Puntius sp.*, *Tor sp.*, *Chagunius sp.* and *Garra sp.* etc.;

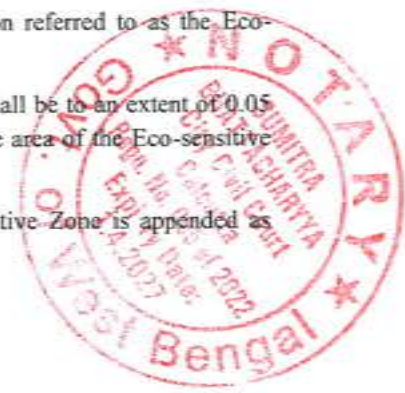
AND WHEREAS, the Kane Wildlife Sanctuary also conserves, protect and provides shelter to many threatened species like elephants, tigers, rhesus macaque, deer, etc.;

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of the Kane Wildlife Sanctuary which are specified in paragraph 1 as Eco-sensitive Zone from ecological, environmental and biodiversity point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereafter in this notification referred to as the Environment Act), read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent varying from 0.05 kilometres to 0.50 kilometres around the boundary of the Kane Wildlife Sanctuary, in West Siang district in the State of Arunachal Pradesh as the Kane Wildlife Sanctuary Eco-sensitive Zone (hereafter in this notification referred to as the Eco-sensitive Zone) details of which are as under, namely: -

1. **Extent and boundaries of Eco-sensitive Zone.**—(1) The Eco-sensitive Zone shall be to an extent of 0.05 kilometres to 0.50 kilometres around the boundary of the Kane Wildlife Sanctuary and the area of the Eco-sensitive Zone is 6.8302 square kilometres.

(2) The boundary description of the Kane Wildlife Sanctuary and its Eco-sensitive Zone is appended as



Annexure-I.

(3) The maps of the Kane Wildlife Sanctuary demarcating the Eco-sensitive Zone along with boundary details and latitudes and longitudes are appended as Annexure-IIA, Annexure-IIB and Annexure-IIC.

(4) Lists of geo-coordinates of the boundary of the Kane Wildlife Sanctuary and the Eco-sensitive Zone are given in Table A and Table B of Annexure-III.

(5) There are no villages inside the proposed Eco-sensitive Zone of the Kane Wildlife Sanctuary.

2. Zonal Master Plan for Eco-sensitive Zone.-(1) The State Government shall, for the purposes of the Eco-sensitive Zone prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of the competent authority in the State.

(2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(3) The Zonal Master Plan shall be prepared in consultation with the following Departments of the State Government, for integrating the ecological and environmental considerations into the said plan:-

- (i) Environment;
- (ii) Forest and Wildlife;
- (iii) Agriculture;
- (iv) Revenue;
- (v) Urban Development;
- (vi) Tourism;
- (vii) Rural Development;
- (viii) Irrigation and Flood Control;
- (ix) Municipal;
- (x) Panchayati Raj; and
- (xi) Public Works Department.

(4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies with supporting maps giving details of existing and proposed land use features.

(7) The Zonal Master Plan shall regulate development in the Eco-sensitive Zone and adhere to prohibited and regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for security of local communities' livelihood.

(8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.

(9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.

3. Measures to be taken by the State Government.- The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-



(1) Land use.— (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or residential or industrial activities:

Provided that the conversion of agricultural and other lands, for the purposes other than that specified at part (a) above, within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under the Regional Town Planning Act and other rules and regulations of the Central Government or the State Government as applicable and vide provisions of this notification, to meet the residential needs of the local residents and for activities such as :-

- (i) widening and strengthening of existing roads and construction of new roads;
- (ii) construction and renovation of infrastructure and civic amenities;
- (iii) small scale industries not causing pollution;
- (iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including homestay; and
- (v) promoted activities given in paragraph 4:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under the Regional Town Planning Act and other rules and regulations of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(b) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

(2) **Natural water bodies.**—The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) **Tourism or eco-tourism.**—(a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.

(b) The Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with the State Departments of Environment and Forests.

(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

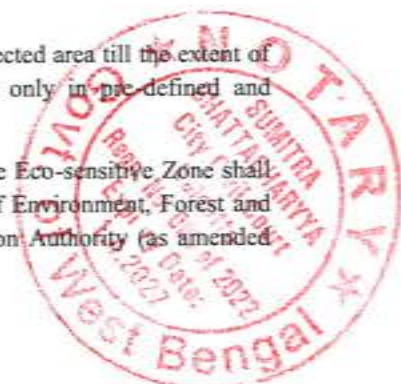
(d) The Tourism Master Plan shall be drawn based on the study of carrying capacity of the Eco-sensitive Zone.

(e) The activities of eco-tourism shall be regulated as under, namely:—

(i) new construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the protected area or upto the extent of the Eco-sensitive Zone, whichever is nearer:

Provided that beyond the distance of one kilometre from the boundary of the protected area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;

(ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by the National Tiger Conservation Authority (as amended



from time to time) with emphasis on eco-tourism, eco-education and eco-development;

(iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within the Eco-sensitive Zone area.

(4) **Natural heritage.**-All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.

(5) **Man-made heritage sites.**-Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and heritage conservation plan for their conservation shall be prepared as part of the Zonal Master Plan.

(6) **Noise pollution.**-Prevention and control of noise pollution in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Noise Pollution (Regulation and Control) Rules, 2000 under the Environment Act.

(7) **Air pollution.**-Prevention and control of air pollution in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

(8) **Discharge of effluents.**-Discharge of treated effluent in the Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environment Act and the rules made thereunder or standards stipulated by the State Government, whichever is more stringent.

(9) **Solid wastes.**- Disposal and Management of solid wastes shall be as under:-

(a) the solid waste disposal and management in the Eco-sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number S.O. 1357 (E), dated the 8th April, 2016; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone;

(b) safe and Environmentally Sound Management of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-sensitive Zone.

(10) **Bio-Medical Waste.**-Bio-Medical Waste Management shall be as under:-

(a) the Bio-Medical Waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R. 343 (E), dated the 28th March, 2016.

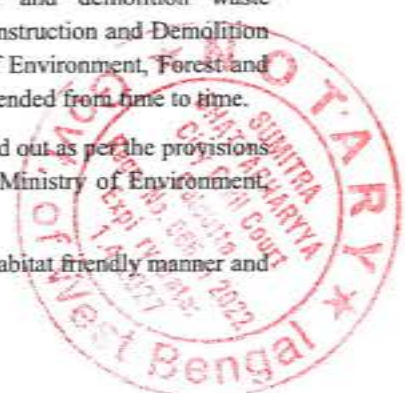
(b) safe and Environmentally Sound Management of Bio-Medical Wastes in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-sensitive Zone.

(11) **Plastic waste management.**-The plastic waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R. 340(E), dated the 18th March, 2016, as amended from time to time.

(12) **Construction and demolition waste management.**-The construction and demolition waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R. 317(E), dated the 29th March, 2016, as amended from time to time.

(13) **E-waste.**- The e - waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time.

(14) **Vehicular traffic.**-The vehicular movement of traffic shall be regulated in a habitat friendly manner and



specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the competent authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

(15) **Vehicular pollution.**—Prevention and control of vehicular pollution shall be in compliance with applicable laws and efforts shall be made for use of cleaner fuels.

(16) **Industrial units.**—(a) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be permitted to be set up within the Eco-sensitive Zone.

(b) Only non-polluting industries shall be allowed within the Eco-sensitive Zone as per the classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, as amended from time to time, unless so specified in this notification, and in addition, the non-polluting cottage industries shall be promoted.

(17) **Protection of hill slopes.**—The protection of hill slopes shall be as under:-

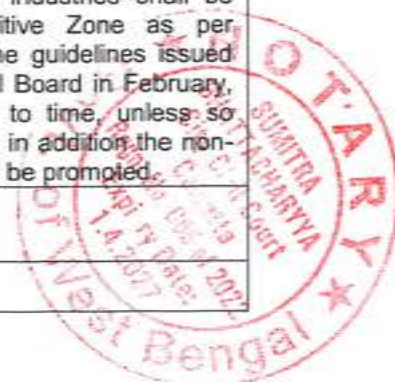
(a) the Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;

(b) construction shall not be permitted on existing steep hill slopes or slopes with a high degree of erosion.

4. **List of activities prohibited or to be regulated within Eco-sensitive Zone.**—All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment Act and the rules made thereunder including the Coastal Regulation Zone, 2011 and the Environmental Impact Assessment Notification, 2006 and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927), the Wildlife (Protection) Act, 1972 (53 of 1972) and amendments made thereto and be regulated in the manner specified in the Table below, namely:-

TABLE

Sl. No. (1)	Activity (2)	Description (3)
A. Prohibited Activities		
1.	Commercial mining, stone quarrying and crushing units.	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units shall be prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses within the Eco-sensitive Zone; (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated the 4 th August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated the 21 st April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.).	New industries and expansion of existing polluting industries in the Eco-sensitive Zone shall not be permitted: Provided that non-polluting industries shall be allowed within the Eco-sensitive Zone as per classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, as amended from time to time, unless so specified in this notification and in addition the non-polluting cottage industries shall be promoted.
3.	Establishment of major hydro-electric project.	Prohibited.
4.	Use or production or processing	Prohibited.



	of any hazardous substances.	
5.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited.
6.	Setting up of new saw mills.	New or expansion of existing saw mills shall not be permitted within the Eco-sensitive Zone.
7.	Setting up of brick kilns.	Prohibited.
8.	Commercial use of firewood.	Prohibited.
9.	Use of polythene bags.	Prohibited.
10.	Hunting.	Prohibited.
11.	River poisoning.	Prohibited.
12.	Use of explosives.	Prohibited.
13.	Establishment of new wood based industries within one kilometer from the boundary of the Sanctuary.	Prohibited.
B. Regulated Activities		
14.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the protected area or upto the extent of the Eco-sensitive Zone, whichever is nearer, except for small temporary structures for eco-tourism activities: Provided that, beyond one kilometer from the boundary of the protected area or upto the extent of the Eco-sensitive Zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.
15.	Construction activities.	(a) New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the protected area or upto extent of the Eco-sensitive Zone, whichever is nearer: Provided that, local people shall be permitted to undertake construction in their land for their use including the activities mentioned in subparagraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents. Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any. (b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.
16.	Small scale non polluting industries.	Non polluting industries as per classification of industries issued by the Central Pollution Control Board in February, 2016 as amended from time to time, and non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-sensitive Zone shall be



		permitted by the competent Authority.
17.	Felling of trees.	(a) There shall be no felling of trees in the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.
18.	Collection of Forest produce or Non-Timber Forest produce.	Regulated as per the applicable laws.
19.	Erection of electrical and communication towers and laying of cables and other infrastructures.	Regulated under applicable laws (underground cabling may be promoted).
20.	Infrastructure including civic amenities.	Taking measures of mitigation as per the applicable laws, rules, regulations and available guidelines.
21.	Widening and strengthening of existing roads and construction of new roads.	Taking measures of mitigation as per the applicable laws, rules, regulations and available guidelines.
22.	Undertaking other activities related to tourism like flying over the Eco-sensitive Zone area by hot air balloon, helicopter, drones, microlites, etc.	Regulated as per the applicable laws.
23.	Protection of hill slopes and river banks.	Regulated as per the applicable laws.
24.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
25.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted as per the applicable laws for use of locals.
26.	Establishment of large-scale commercial livestock and poultry farms by firms, corporate and companies.	Regulated (except otherwise provided) as per the applicable laws except for meeting local needs.
27.	Discharge of treated waste water or effluents in natural water bodies or land area.	The discharge of treated waste water or effluents shall be avoided to enter into the water bodies and efforts shall be made for recycle and reuse of treated waste water. Otherwise the discharge of treated waste water or effluent shall be regulated as per the applicable laws.
28.	Commercial extraction of surface and ground water.	Regulated as per the applicable laws.
29.	Solid waste management.	Regulated as per the applicable laws.
30.	Introduction of exotic species.	Regulated as per the applicable laws.
31.	Eco-tourism.	Regulated as per the applicable laws.
32.	Commercial sign boards and hoardings.	Regulated as per the applicable laws.



33.	Jhum cultivation.	Regulated as per the applicable laws.
34.	Setting of tea and coffee estate.	Regulated as per the applicable laws.
C. Promoted Activities		
35.	Rain water harvesting.	Shall be actively promoted.
36.	Organic farming.	Shall be actively promoted.
37.	Adoption of green technology for all activities.	Shall be actively promoted.
38.	Cottage industries including village artisans, etc.	Shall be actively promoted.
39.	Use of renewable energy and fuels.	Bio-gas, solar light, etc. shall be actively promoted.
40.	Agro-Forestry.	Shall be actively promoted.
41.	Plantation of Horticulture and Herbals.	Shall be actively promoted.
42.	Use of eco-friendly transport.	Shall be actively promoted.
43.	Skill Development.	Shall be actively promoted.
44.	Restoration of degraded land or forests or habitat.	Shall be actively promoted.
45.	Environmental awareness.	Shall be actively promoted.
46.	Rearing of Mithun (<i>Bos frontalis</i>).	Shall be actively promoted.

5. Monitoring Committee for Monitoring the Eco-sensitive Zone Notification.- For effective monitoring of the provisions of this notification under sub-section (3) of section 3 of the Environment (Protection) Act, 1986, the Central Government hereby constitutes a Monitoring Committee, comprising of the following, namely:-

Sl. No.	Constituent of the Monitoring Committee	Designation
(1)	Deputy Commissioner, West Siang District, Aalo, Government of Arunachal Pradesh	Chairman, ex officio;
(2)	One representative of Non-governmental Organisations' working in the field of environment to be nominated by the Government of Arunachal Pradesh	Member;
(3)	Member Secretary, Arunachal Pradesh State Pollution Control Board, Itanagar	Member;
(4)	Executive Engineer, Public Works Department, West Siang District	Member;
(5)	Executive Engineer, Rural Works Department, West Siang District	Member;
(6)	District Agriculture Officer, West Siang District	Member;
(7)	District Tourism Officer, West Siang District	Member;
(8)	One expert in the area of ecology and environment to be nominated by the Government of Arunachal Pradesh	Member;
(9)	District Veterinary Officer, West Siang District	Member;
(10)	Divisional Forest Officer, Kane Wildlife Sanctuary, Likabali	Member-Secretary

6. Terms of reference. – (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.



- (2) The tenure of the Monitoring Committee shall be till further orders, provided that the non-official members of the Committee shall be nominated by the State Government from time to time.
- (3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
- (4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.
- (5) The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment Act, against any person who contravenes the provisions of this notification.
- (6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
- (7) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31st March of every year by the 30th June of that year to the Chief Wildlife Warden in the State as per proforma appended at **Annexure-IV**.
- (8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

7. Additional measures.- The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

8. Orders of Supreme Court, etc.- The provisions of this notification shall be subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or the High Court or the National Green Tribunal.

[F.No.25/07/2015-ESZ-RE]

DR. SATISH C. GARKOTI, Scientist 'G'

ANNEXURE-I

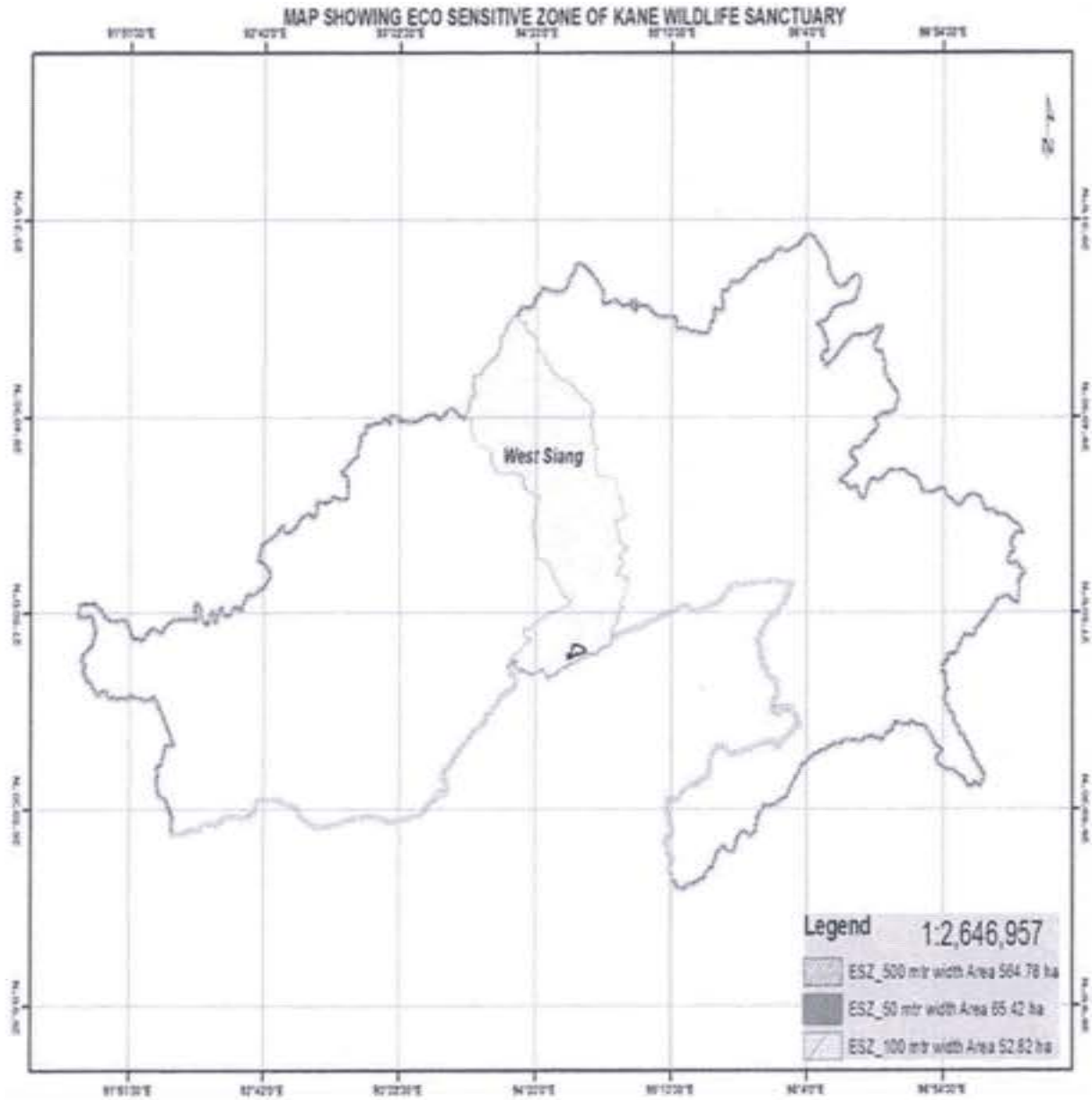
BOUNDARY DESCRIPTION OF THE KANE WILDLIFE SANCTUARY AND ITS ECO-SENSITIVE ZONE IN THE STATE OF ARUNACHAL PRADESH

The boundary of Kane Wildlife Sanctuary starts from a point at geo-coordinates 94°34'59.567" E & 27°38'27.108" N on the South-West boundary of Kane Wildlife Sanctuary and the boundary of the Eco-sensitive Zone goes Westwards from 0.5 Kilometre up to the points at geo-coordinates 94°34'41.034" E & 27°38'27.328" N, then the boundary goes parallel to the Sanctuary boundary at 0.5 Kilometre through points at geo-coordinates 94°34'42.234" E & 27°39'41.253" N, 94°35'13.757" E & 27°39'41.167" N, 94°36'14.409" E & 27°40'4.223" N, 94°36'46.788" E & 27°41'32.882" N, 94°36'51.414" E & 27°42'10.915" N up to the geo-coordinates 94°38'30.609" E & 27°42'9.887" N, and the boundary goes Southwards for 0.4 Kilometre up to the points at geo-coordinates 94°38'31.637" E and 27°41'51.552" N, then goes 0.1 Kilometre parallel to the Sanctuary boundary through points at geo-coordinates 94°39'30.486" E & 27°41'26.2" N, 94°40'57.089" E & 27°41'11.552" N, South-Westwards for 0.05 Kilometre to the points at geo-coordinates 94°40'55.675" E & 27°41'10.421" N. Then, it goes 0.05 Kilometre parallel to the Sanctuary boundary passing through the points at geo-coordinates 94°41'3.492" E & 27°41'3.679" N, 94°41'14.36" E & 27°40'56.209" N, 94°41'19.091" E & 27°40'28.49" N, 94°41'27.691" E & 27°40'19.376" N, 94°38'42.806" E & 27°39'21.401" N, 94°38'16.765" E & 27°39'40.863" N up to 94°34'59.567" E & 27°38'25.587" N, then Northwards for 0.05 Kilometre up to the starting point.



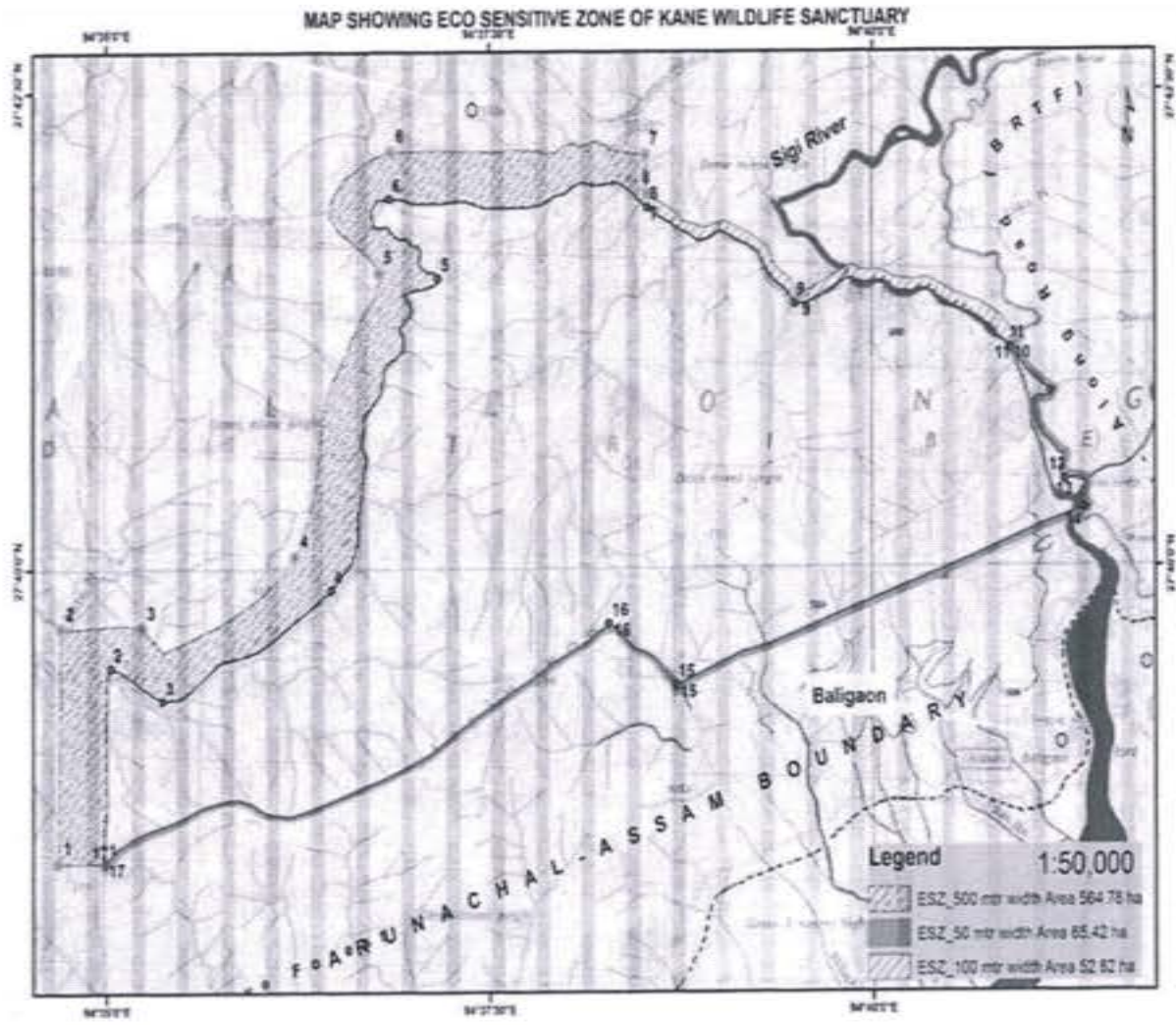
ANNEXURE- IIA

LOCATION MAP OF THE KANE WILDLIFE SANCTUARY AND ITS ECO-SENSITIVE ZONE ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS



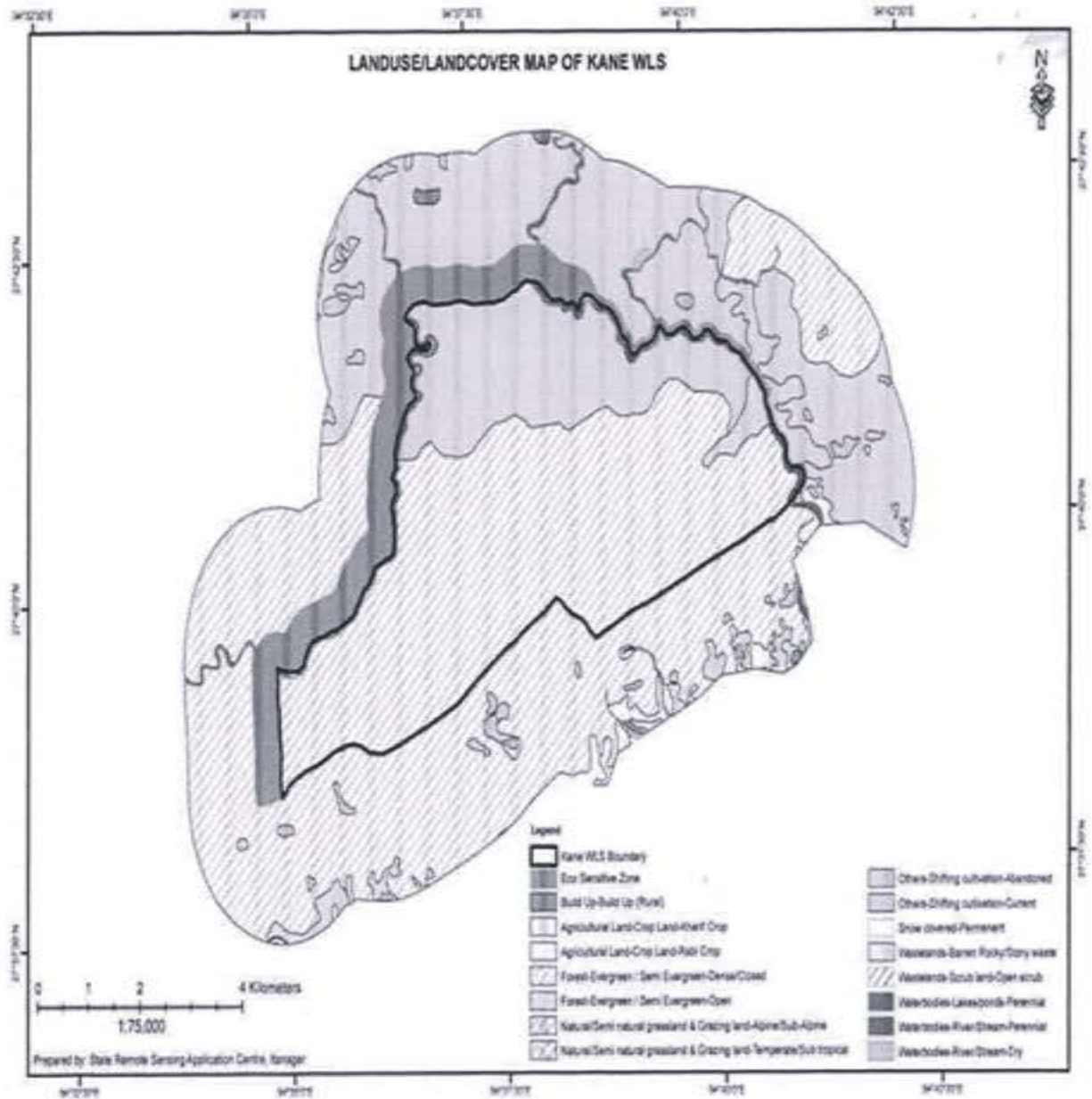
ANNEXURE- IIB

MAP OF THE ECO-SENSITIVE ZONE OF THE KANE WILDLIFE SANCTUARY ALONG WITH
LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS ON SURVEY OF INDIA (SOI)
TOPOSHEET



ANNEXURE- IIC

MAP SHOWING LANDUSE PATTERN OF THE ECO-SENSITIVE ZONE OF THE KANE WILDLIFE SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS



ANNEXURE-III

**TABLE A: GEO- COORDINATES OF PROMINENT LOCATIONS OF THE KANE WILDLIFE
SANCTUARY**

Sl. No.	Longitude (E) (DMS Format)	Latitude (N) (DMS Format)
1	94°34'59.538"	27°38'27.092"
2	94°35'1.633"	27°39'28.868"
3	94°35'21.919"	27°39'18.400"
4	94°36'28.199"	27°39'53.233"
5	94°37'10.160"	27°41'31.247"
6	94°36'50.900"	27°41'56.278"
7	94°38'31.826"	27°41'53.347"
8	94°38'31.826"	27°41'53.347"
9	94°39'29.423"	27°41'23.003"
10	94°40'53.911"	27°41'8.923"
11	94°40'53.911"	27°41'8.923"
12	94°41'9.388"	27°40'55.117"
13	94°41'14.744"	27°40'27.278"
14	94°41'22.636"	27°40'18.512"
15	94°38'42.731"	27°39'22.914"
16	94°38'16.652"	27°39'42.350"
17	94°34'59.538"	27°38'27.092"

TABLE B: GEO-COORDINATES OF PROMINENT LOCATIONS OF THE ECO-SENSITIVE ZONE

Sl. No.	Longitude (E) (DMS Format)	Latitude (N) (DMS Format)
1	94°34'41.048"	27°38'27.226"
2	94°34'42.118"	27°39'41.278"
3	94°35'13.812"	27°39'41.278"
4	94°36'14.076"	27°40'3.680"
5	94°36'46.836"	27°41'32.856"
6	94°36'51.548"	27°42'10.973"
7	94°38'30.941"	27°42'9.882"
8	94°38'31.596"	27°41'57.674"
9	94°39'30.877"	27°41'25.573"
10	94°40'57.421"	27°41'11.926"
11	94°40'55.661"	27°40'10.417"
12	94°41'11.152"	27°40'55.538"



13	94°41'15.659"	27°40'29.021"
14	94°41'24.410"	27°40'18.894"
15	94°38'42.792"	27°39'21.384"
16	94°38'16.706"	27°39'40.990"
17	94°34'59.563"	27°38'25.634"

ANNEXURE –IV**Performa of Action Taken Report: Eco-sensitive Zone Monitoring Committee.-**

1. Number and date of meetings.
2. Minutes of the meetings: (mention noteworthy points. Attach minutes of the meeting as separate Annexure).
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
4. Summary of cases dealt with rectification of error apparent on face of land record (Eco-sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.



MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 6th September, 2024

S.O. 3832(E).—In supersession of Ministry's final notification S.O. 3237(E), dated 22nd September, 2020, the following draft of the notification, which the Central Government proposes to issue in exercise of the powers conferred by sub-section (1), read with clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) is hereby published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, for the information of the public likely to be affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Gazette containing this notification are made available to the public.;

Any person interested in making any objections or suggestions on the proposals contained in the draft notification may forward the same in writing, for consideration of the Central Government within the period so specified to the Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi-110 003, or send it to the e-mail address of the Ministry at esz-mef@nic.in

Draft Notification

WHEREAS, the Mahananda Wildlife Sanctuary is situated in Darjeeling and Jalpaiguri districts of West Bengal which are characterized by forest and riverine ecosystem adjoining tea gardens and villages with diverse ethnicities. The Sanctuary has an area of 161.17 square kilometers harboring species of Gaur (*Bos gaurus*). It also acts as a corridor for sustaining population of wild elephants in North Bengal in between Teesta and Mechi River, between Gorumara National Park, Baikunthpur Forests and between Teesta river and Forests of Kalimpong division;

AND WHEREAS, Mahananda Wildlife Sanctuary is characterized by elephant migration route and variety of migratory elephant takes shelters. Royal Bengal tiger (*Panthera tigris*) was also reported from the Sanctuary during monsoons and winter seasons. The area is also famous for chital (*Axis axis*), barking deer (*Muntiacus muntjak*), boar (*Sus scrofa*), pangolin (*Manis crassicaudata*), sambar (*Rusa unicolor*), Rhesus monkey (*Macaca mulatta*), Himalayan black bear (*Ursus thibetanus laniger*), fishing cat (*Prionailurus viverrinus*), jungle cat (*Felis chaus*), clouded leopard (*Neofelis nebulosa*), rare mountain goat (*Capricornis thar*), etc.;

AND WHEREAS, the important flora of the Mahananda Wildlife Sanctuary *Phoenix rupicola* (endemic), akashmoni (*Acacia auriculiformis*), sirish (*Albizia falcata*), mandane (*Acrocarpus fraxinifolius*), haldu (*Adina cordifolia*), mahaneem (*Alianthus exelsa*), neem (*Azadiracta indica*), kadam (*Anthocephalus cadamba*), chaplasi/Ban kathal (*Artocarpus chaplasha*), lahasune (*Amoora rehituka*), kainjal/urium (*Bischofia javanica*), simul (*Bombax ceiba*), birch/aulesaur (*Betula cylindrostachya*), kumbhi (*Careya arborea*), setisal / satsayer (*Delbergia latifolia*), phaledo (*Erythrina arborescens*), rudrakha (*Elaeocarpus sphaericus*), bakphul (*Sesbania grandiflora*), sal, sakhua (*Shorea robusta*), cloroti (*Swietenia febrifuga*), khanakpa (*Tetradium fraxinifolium*), tuni/tun (*Toona ciliata*), bhalu kath (*Talaume hodgsomi*), pipli - aule (*Ulmus lancifolia*) asharay (*Vabernun erubescens*), falamay (*Walsura tabulate*), lohakat (*Xylia dolabrifolmis*), kul (*Zizyphus mauritiana*) etc.;

AND WHEREAS, the major fauna of the Mahananda Wildlife Sanctuary includes mammals such as Sikkim large-clawed shrew (*Soriculus nigrescens* Gray), Hodgson's brown-toothed shrew (*Episoriculus caudatus* Horsfield), Indian long-tailed shrew (*Soriculus leucops* Horsfield), Himalayan water shrew (*Chimmarogale platycephala himalayica*), fulvour fruit bat (*Rousettus leschenaultii*), demares flying fox (*Pteropus giganteus*), Dobson's tube nosed bat (*Murinacyclotis*, Dobson), Himalayan hairy-winged bat (*Harioocephalus harpia lasyurus*, Hodgson), Assamese macaque (*Maeaea assamensis pelops*, Hodgson), small Indian civet (*Viverricula indica*), toddy cat (*Paradosurus hermaphrodites*), leopard (*Panthera pardus*), gaur (*Ribos frontatis gaurus*), common otter (*Lutra lutra*), Elephant (*Elephas indicus*), serow (*Copricornis sumatraensis* Hodgson), Indian or black naped hare (*Lepus nigricollis ruficaudatus*, Geoffroy), lesser giant flying squirrel (*Petaurista elegans*, Gray), etc.;

AND WHEREAS, the bird species recorded from the Sanctuary are black-arrested baza (*Avideda leuphotes syama*), western coas hawk (*Accipiter badius scheidowli*), besta sparrow hawk (*Accipiter virgatus affinis*), Himalayan hawk-eagle (*Spisetus nipalensis nipalensis*), block or king vulture (*Torgos calvus*), Himalayan falconet (*Microhierax caerulescens*), Himalayan kestrel (*Falco tinnunculus interstinctus*), blossom-headed parakeet (*Psittacula cyanocephala bengalensis*), Hodgson's hawk-cuckoo (*Cuculus fagax niscolor*), Himalayan cuckoo (*Cuculus saturatus saturatus*), tawny fish owl (*Bubo flavipe*), collard pigmy owl (*Glaucidium brodiei brodiei*), Himalayan barred owl (*Glaucidium cuculoides*), Himalayan brown wood owl (*Strix newarensis*), Himalayan jungle nightjar (*Caprimulgus indicus*), broad-billed roller (*Ebrustomus orientalis cyanicollis*), white-breasted kingfisher (*Halcyon smyrnensis*), blue naped pitta (*Pitta nipalensis*), green breasted pitta (*Pitta sordida cuculata*), rufous short-toed (*Calandrella cinerea dukhunesis*), Sikkim long-tailed minivet (*Pericrocotus etholoous latetus*), scarlet minivet (*Pericrocotus flammeus*), brown backed pied flycatcher shrike (*Hemipus picatus capitalis*), black crested yellow bulbul (*Pycnonotus melanicterus flaviventris*), brown dipper (*Cinclus pallasi tenuirostris*), rusty bellied shortwing (*Branchuetyz hyperythrea*), Nepal shortwing (*Brechupteryx leucophrys nipalensis*), purple thrush (*Cochoa purpurea*), green thrush (*Cochoa viridis*),



Assam red-fronted babbler (*Stachyridopsis rufifrons ambigua*), red-headed babbler (*Stachyris ruficeps*), rufous bellied nillava (*Niltava sundara*), pale blue flycatcher (*Niltava unicolor*), blue throated flycatcher (*Niltava rubeculoides*), etc.;

AND WHEREAS, the major reptiles and amphibians found in Mahananda Wildlife Sanctuary are Fan-throated lizard (*Sitana ponticeriana*), Garden lizard (*Calotes versicolor*), Bark Gecko (*Hemidactylus leschenaultia*), Ornamental flying snake (*Chrysopale ornate*), King Cobra (*Ophiophagus hanna*), Cobra (*Naja naja*), Buff-striped keel back (*Amphiesma stolata*), Land monitor lizard (*varnus bengalensis*), Common Indian Skink (*Mabuya carinata*), Indian tent turtle (*Kachuga tentoria*), Indian Bull Frog (*Rana tigerina*), Tree Frog (*Polypedates leucomystax*), Ballon Frog (*Uperodon globulosus*), Leaping Frog (*Rana erythraea*), Warty Frog (*Rana Verrucosa*) etc.;

AND WHEREAS, the major butterflies so far known to be found in Mahananda Wildlife Sanctuary are, Common Bluebottle butterfly (*Graphium sarpedon*), Tailed Jay butterfly (*Graphium Agamemnon*), Common Five ring butterfly (*Ypthima baldus*), Plain Tiger butterfly (*Danaus*), Common Leopard butterfly (*Phalanta Phalantha*), Banded Treebrown butterfly *Neope confuse*, Psyche butterfly (*Leptosia nina*), Crimson Rose butterfly (*Pachliopta hector*), Danaid eggfly butterfly (*Hypolimnas misippus*), Chocolate Pansy butterfly (*Precis iphita*), Painted Jazebel butterfly (*Delias hyperate*), Oakleaf butterfly (*Kallima horsfieldi*), Common Nawab butterfly (*Charaxes athamus*), Common Sailor butterfly (*Neptis hylas*), Striped Tiger butterfly (*Danaus genutia*), Common Map (*Cyrestis thyodbmus*), Tawny Rajah butterfly (*Charaxes bernardus*) etc.;

AND WHEREAS, for effective conservation and protection of the floral and faunal biodiversity of Mahananda Wildlife Sanctuary, the extent of different anthropogenic pressures has to be regulated as the immediate area adjoining this fragile ecosystem is much ecologically sensitive having great impact on this protected area and wildlife in whole of North Bengal;

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of Mahananda Wildlife Sanctuary which are specified in paragraph 1 as Eco-sensitive Zone from ecological, environmental and biodiversity point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

NOW, THEREFORE, , in exercise of the powers conferred by sub-section (1) clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notify 1 kilometer to 18.16 kilometers from the boundary of the Mahananda Wildlife Sanctuary in Darjeeling, Kalimpong and Jalpaiguri District in the State of West Bengal as the Eco-sensitive Zone (hereafter in this notification referred to as Eco-sensitive zone) details of which are as under, namely:-

1. Extent and boundaries of Eco-Sensitive Zone-

- (1) The Eco-sensitive Zone is extends from 1 kilometer to 18.16 kilometers around the boundary of Mahananda Wildlife Sanctuary and the area of the Eco-sensitive Zone is approximately 539.86 square kilometer.
- (2) The boundary description of the Eco Sensitive Zone of Mahananda Wildlife Sanctuary is appended as **Annexure-I**.
- (3) The Maps of the Eco-sensitive Zone around Mahananda Wildlife Sanctuary and Geo- coordinates of the important way points is appended as **Annexure- II A, Annexure II B Annexure II C and Annexure II D**.
- (4) Geo Coordinates on the boundary of Mahananda Wildlife Sanctuary and its Eco-sensitive zone are appended at **Annexure -III**.
- (5) The list of areas falling (Villages, Tea Gardens, Forests) under the Eco-sensitive Zone is appended as **Annexure-IV**.

2. Zonal Master Plan for Eco-Sensitive Zone-

- (1) The State Government shall, for the purposes of the Eco-sensitive Zone prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of the competent authority in the State Government.
- (2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.
- (3) The Zonal Master Plan shall be prepared in consultation with the following Departments of the State Government, for integrating the ecological and environmental considerations into the said plan:-

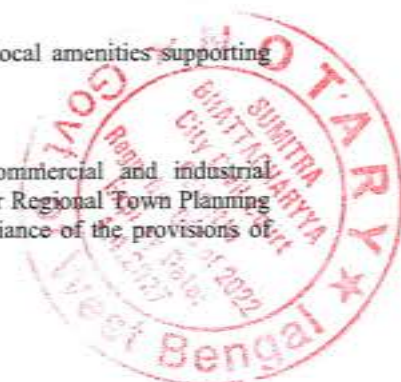


- (i) Forest;
 - (ii) Revenue;
 - (iii) Agriculture;
 - (iv) Panchayati Raj and Rural Development;
 - (v) Irrigation and Flood Control;
 - (vi) Tourism;
 - (vii) Municipal and Urban Development;
 - (viii) Public Works Department and Highway;
 - (ix) West Bengal State Pollution Control Board;
 - (x) Environment;
 - (xi) Representatives from Association of Tea Gardens, Railways, Defense, NHPC and Indian Oil Corporation.
- (4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.
 - (5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.
 - (6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, green area, such as, parks, horticultural areas, orchards, lakes and other water bodies with supporting maps giving details of existing and proposed land use features.
 - (7) The Zonal Master Plan shall regulate development in Eco-sensitive Zone and adhere to prohibited and regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for security of local communities' livelihood.
 - (8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.
 - (9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.
 - (10) Pending preparation and approval of the Zonal Master Plan, any new developmental activities shall be governed by provisions specified at paragraph 6 of sub-para (1) and (2).
- 3. Measures to be taken by the State Government.** - The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-
- (1) **Land use.**- (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or residential or industrial activities:

Provided that the conversion of agricultural and other lands, for the purposes other than that specified at part (a) above, within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the Central Government or the State Government as applicable and *vide* provisions of this notification, to meet the residential needs of the local residents and for activities such as-

- (i) widening and strengthening of existing roads and construction of new roads;
- (ii) construction and renovation of infrastructure and civic amenities;
- (iii) small scale industries not causing pollution;
- (iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and
- (v) promoted activities given in paragraph 4:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the State Government and without compliance of the provisions of

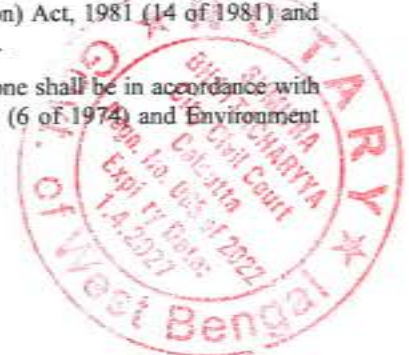


article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

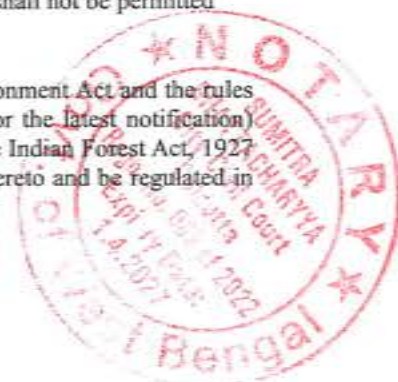
Provided also that the correction of error shall not include change of land use in any case except as provided under this sub-paragraph;

- (b) efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.
- (2) **Natural water bodies.**-The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.
- (3) **Tourism or eco-tourism.**- (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone;
- (b) the Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with the State Departments of Environment and Forests;
- (c) the Tourism Master Plan shall form a component of the Zonal Master Plan;
- (d) the Tourism Master Plan shall be drawn based on the study of carrying capacity of the Eco-sensitive Zone;
- (e) the activities of eco-tourism shall be regulated as under, namely:-
- (i) new construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the protected area or upto the extent of the Eco-sensitive Zone, whichever is nearer;
- Provided that beyond the distance of one kilometer from the boundary of the protected area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;
- (ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government and the eco-tourism guidelines issued by the National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development;
- (iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within Eco-sensitive Zone area.
- (4) **Natural heritage.**- All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.
- (5) **Man-made heritage sites.**- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and heritage conservation plan for their conservation shall be prepared as part of the Zonal Master Plan.
- (6) **Noise pollution.** - Prevention and control of noise pollution in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Noise Pollution (Regulation and Control) Rules, 2000 and its amendments.
- (7) **Air pollution.**- Prevention and control of air pollution in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and Environment (Protection) Act, 1986 and the rules made there under these Acts.
- (8) **Discharge of effluents.**- The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and Environment (Protection) Act, 1986 and the rules made there under these Acts.
- (9) **Solid wastes.**- Disposal and Management of solid wastes shall be as under:-



- (a) the solid waste disposal and management in the Eco-sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357 (E), dated the 8th April, 2016 and as amended from time to time; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone;
- (b) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;
- (c) (iii) the biodegradable material shall be recycled preferably through composting or vermiculture;
- (d) (iv) the inorganic material may be disposed in an environmentally acceptable manner at site(s) identified outside the Eco-sensitive Zone and no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.
- (10) Bio-Medical Waste.**— Bio-Medical Waste Management shall be as under:-
- (a) the Bio-Medical Waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 343 (E), dated the 28th March, 2016;
- (b) safe and Environmentally Sound Management of Bio-Medical Wastes in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-sensitive Zone.
- (11) Plastic waste management.** - The plastic waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 340(E), dated the 18th March, 2016, as amended from time to time.
- (12) Construction and demolition waste management.**— The construction and demolition waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 317(E), dated the 29th March, 2016, as amended from time to time.
- (13) E-waste.**— The e - waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time.
- (14) Vehicular traffic.**— The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the competent authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.
- (15) Vehicular pollution.**— Prevention and control of vehicular pollution shall be in compliance with applicable laws and efforts shall be made for use of cleaner fuels.
- (16) Industrial units.**— (a) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be permitted to be set up within the Eco-sensitive Zone;
- (b) only non-polluting industries shall be allowed within Eco-sensitive Zone as per the classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, as amended from time to time, unless so specified in this notification, and in addition, the non-polluting cottage industries shall be promoted.
- (17) Protection of hill slopes.**— The protection of hill slopes shall be as under:-
- (a) the Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;
- (b) construction on existing steep hill slopes or slopes with a high degree of erosion shall not be permitted
- 3. List of activities prohibited or to be regulated within Eco-sensitive Zone-**

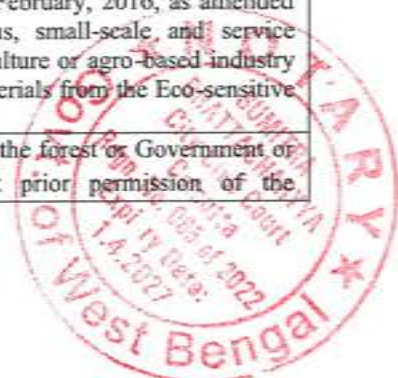
All activities in the Eco-Sensitive Zone shall be governed by the provisions of the Environment Act and the rules made there under including the Environmental Impact Assessment Notification, 2006 (or the latest notification) and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927), the Wildlife (Protection) Act 1972 (53 of 1972), and amendments made thereto and be regulated in the manner specified in the Table below, namely:-



TABLE

Sl. No.	Activity	Description
A. Prohibited Activities		
1.	Commercial mining, stone quarrying and crushing units.	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units shall be prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses within Eco-sensitive Zone; (b) The mining operations shall be carried out in accordance with the orders of the Hon'ble Supreme Court, dated the 4 th August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995; dated 21 st April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012; and dated the 28 th April, 2023 in the matter of T.N. Godavarman Thirumulpad Vs. UOI and in W.P.(C) No.202 of 1995.
2.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.).	No new or expansion of polluting industries in the Eco-sensitive Zone shall be permitted. Pollution prevention technologies and noise barriers should be installed by existing industries.
3.	Establishment of major hydroelectric project.	Prohibited.
4.	Use or production or processing of any hazardous substance/hazardous waste.	a) No hazardous waste treatment facility shall be located within the ESZ b) All hazardous waste generated inside the ESZ shall be taken outside the ESZ. No hazardous waste generated outside the ESZ will be allowed to be handled, processed or treated inside the ESZ
5.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited.
6.	Setting up of new saw mills.	New or expansion of existing saw mills shall not be permitted within the Eco-sensitive Zone.
7.	Setting up of brick kilns.	Prohibited.
8.	Use of polythene bags and plastics.	Prohibited for tourism activity. For other commercial establishment, plastic below 50 microns will be prohibited
9.	Commercial use of firewood.	Prohibited.
10.	Commercial extraction of surface and ground water.	Prohibited.
11.	Introduction of Exotic species.	Prohibited.
12.	Solid waste treatment.	(a) The bio-degradable solid waste disposal and management in the Eco-sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change <i>vide</i> notification number S.O. 1357 (E), dated the 8 th April, 2016; the inorganic material may be disposed in an environmentally acceptable manner at site identified outside the Eco-sensitive Zone. (b) No solid waste generated outside the Eco Sensitive Zone will be allowed to be treated/ processed within the Eco Sensitive Zone.
13.	Treatment of Bio-Medical waste.	(a) The Bio-Medical Waste disposal in the Eco Sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management, Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change <i>vide</i> notification number G.S.R. 343 (E), dated the 28 th March, 2016. No Bio Medical Waste treatment facility shall be located within the Eco Sensitive Zone. (b) All waste generated from bio-medical units within the Eco-

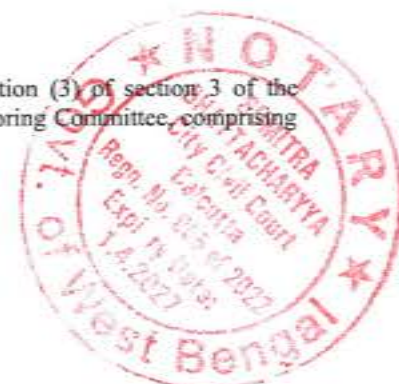
		sensitive Zone shall be taken outside the Eco-sensitive Zone for treatment and disposal. No Bio-medical waste generated outside the Eco-sensitive Zone will be allowed to be handled, processed or treated inside the Eco-sensitive Zone.
14.	Treatment of plastic waste.	(a) The Plastic waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the MoEF&CC <i>vide</i> notification number G.S.R. 340(E), dated the 18 th March, 2016, as amended from time to time. Additional site-specific restrictions may be prescribed in the Zonal Master Plan. No plastic waste treatment facility should be located inside the Eco-sensitive Zone. (b) All plastic waste generated inside the Eco-sensitive Zone shall be taken outside the Eco-sensitive Zone. No plastic waste generated outside the Eco-sensitive Zone will be allowed to be handled, processed or treated inside the Eco-sensitive Zone.
15.	Treatment of E-waste.	(a) The e-waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the e-waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time. Specifications and additional site-specific restrictions may be prescribed in the Zonal Master Plan. No e-waste treatment facility should be located inside the Eco-sensitive Zone. (b) All e-waste generated inside the Eco-sensitive Zone shall be taken outside the Eco-sensitive Zone. No e-waste generated outside the Eco-sensitive Zone will be allowed to be handled, processed or treated inside the Eco-sensitive Zone.
B. Regulated Activities		
16.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the Protected Area or upto the extent of Eco-sensitive zone, whichever is nearer, except for small temporary structures for Eco-tourism activities: Provided that, beyond one kilometer from the boundary of the protected Area or upto the extent of Eco-sensitive Zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.
17.	Construction activities.	(a) New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the Protected Area or upto extent of the Eco-sensitive Zone whichever is nearer: Provided that, local people shall be permitted to undertake construction in their land for their use including the activities listed in sub-paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents: Provided that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any. (b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.
18.	Small scale non-polluting industries.	Non-polluting industries as per classification of industries issued by the Central Pollution Control Board in February, 2016, as amended from time to time, and non-hazardous, small-scale, and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-sensitive Zone shall be permitted.
19.	Felling of trees.	(a) There shall be no felling of trees in the forest or Government or revenue or private lands without prior permission of the



		competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made there under.
20.	Collection of Forest Produce or Non-Timber Forest Produce.	Regulated under applicable laws.
21.	Erection of electrical and communication towers and laying of cables and other infrastructures.	Regulated under applicable laws of underground cabling may be promoted.
22.	Infrastructure including civic amenities.	Taking measures of mitigation, as per applicable laws, rules and regulation and available guidelines.
23.	Widening and strengthening of existing roads and construction of new roads.	Taking measures of mitigation with proper Environment Impact Assessment, as per applicable laws, rules and regulation and available guidelines.
24.	Undertaking other activities related to tourism like over flying over the Eco-sensitive Zone area by hot air balloon, helicopter, drones, Microlites, etc.	Regulated as per the applicable laws.
25.	Protection of Hill Slopes and river banks.	Regulated as per the applicable laws.
26.	Movement of vehicular traffic at night.	Regulated as per applicable laws.
27.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted as per the applicable laws for use of locals.
28.	Establishment of large-scale commercial livestock and poultry farms by firms, corporate and companies.	Regulated as per applicable laws except for meeting local needs.
29.	Open Well, Bore Well, etc. for agriculture or other usage.	Regulated and the activity should be strictly monitored by the appropriate authority.
30.	Discharge of treated waste water/effluents in natural water bodies or land area.	The discharge of treated waste water or effluents shall be avoided to enter into the water bodies and efforts shall be made for recycle and reuse of treated waste water. Otherwise, the discharge of treated waste water/effluent shall be regulated as per the applicable laws.
31.	Eco-tourism.	Regulated as per the applicable laws.
32.	Commercial Sign boards and hoardings.	Regulated as per the applicable laws.
C. Promoted Activities		
33.	Rain water harvesting.	Shall be actively promoted.
34.	Organic farming.	Shall be actively promoted.
35.	Adoption of green technology for all activities.	Shall be actively promoted.
36.	Cottage industries including village artisans, etc.	Shall be actively promoted.
37.	Use of renewable energy and fuels.	Bio-gas, solar light etc. shall be actively promoted.
38.	Agro-Forestry.	Shall be actively promoted.
39.	Plantation of Horticulture and Herbals.	Shall be actively promoted.
40.	Use of eco-friendly transport.	Shall be actively promoted.
41.	Skill Development.	Shall be actively promoted.
42.	Restoration of Degraded Land/ Forests/ Habitat.	Shall be actively promoted.
43.	Environmental Awareness.	Shall be actively promoted.
44.	Sustainable Forest Management Activities.	Shall be actively promoted.

5. Monitoring Committee for Monitoring the Eco-Sensitive Zone Notification-

For effective monitoring of the provisions of this notification under sub-section (3) of section 3 of the Environment (Protection) Act, 1986, the Central Government hereby constitutes a Monitoring Committee, comprising of the following, namely:-



S.No.	Constituent of the Monitoring Committee	Designation
(i)	Concerned District Collector	<i>ex-officio</i> , Chairman;
(ii)	A representative of Non-governmental Organization working in the field of wildlife conservation (including heritage conservation) to be nominated by the State Government for time to time every three years	Member;
(iii)	An expert in the area of ecology from reputed Institution or University to be nominated by the State Government from time to time every three years.	Member;
(iv)	An expert in Biodiversity to be nominated by the State Government from time to time every three years.	Member;
(v)	A representative from State Public Works Department	<i>ex-officio</i> , Member;
(vi)	A representative from State Pollution Control Board	<i>ex-officio</i> , Member;
(vii)	Concerned Divisional Forest Officer	<i>ex-officio</i> , Member-Secretary.

6. Functions of the Monitoring Committee –

- (1) The Monitoring Committee shall, based on the actual site-specific conditions scrutinise, the activities covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest, vide number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, and referred to the Central Government in the Ministry of Environment, Forest and Climate Change or the State Environment Impact Assessment Authority, as the case maybe, for prior environmental clearances under the provisions of the said notification.
- (2) The activities not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests vide number S.O. 1533 (E), dated the 14th September, 2006 and falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.
- (3) The Member-Secretary of the Monitoring Committee or the concerned Collector or the concerned Deputy Conservator of Forests shall be competent to file complaint under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.
- (4) The Monitoring Committee may invite representative or expert from concerned Department, representative from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on case to case basis.
- (5) The Monitoring Committee shall submit the annual action taken report of its activities for the period up to the 31st March of every year by the 30th June of that year to the Chief Wildlife Warden of the State in pro-forma specified in **Annexure-V**, appended to this notification.
- (6) The Central Government may give such directions in writing, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

7. **Additional Measures:** The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

8. **Supreme Court, etc. orders.** The provisions of this notification shall be subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or High Court or the National Green Tribunal.

[F. No. 25/36/2016/ESZ-RE]

Dr. S. KERKETTA, Scientist 'G'



Annexure I

BOUNDARY DESCRIPTION OF ECO-SENSITIVE ZONE OF MAHANANDA WILDLIFE SANCTUARY

In the **Northern Side**, the ESZ has a common boundary with Kurseong forest division blocks like Babukhola forest, Mahaldiram forest, Bara Sittong Khasmahal, Longku Khasmahal, Rolak Khasmahal, Lizziepur and Makaibari Tea garden.

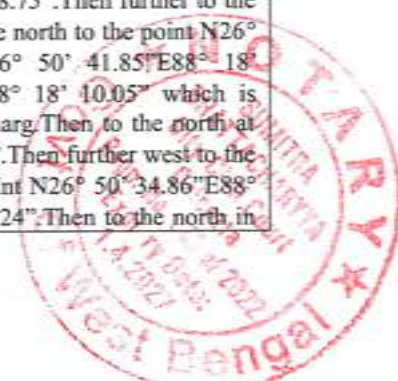
The **Western Boundary**, the ESZ is moving along the Pankabhari road to a certain extent having boundary with Makaibari Tea Garden, Patong Tea Garden, Manjhua Forest, Eastern Boudary of Mechi River, Suraj Barer Chat, Sirsia Tea Garden, Merry view Tea Garden, Sanyasi Thaner Chat, part of Bengdubi Military Station, Balason River, Fulbari Chat, Paten Jarer Chat, then ESZ runs along the Maneckshaw Marg and Bikas Road and merges with the 1 km minimum ESZ line from the Mahananda PA till it cuts NH 55. Then it moves along Panchanoi river and boundary of Mohurgong-Gulma Tea Garden on the eastern side.

The Demarcated **Southern Boundary** of ESZ merges with 1 km minimum ESZ line from Mahananda PA sharing boundary with Toribari-Pulman road. After reaching Bengal Safari the boundary of ESZ turns downward to 70 meters north of Sevoke road and Sevoke Military Station. Further it runs southward constituting the Forest of Baikunthapur like Sarugarah, Dabgram, Ambari, Belacoba Ranges till 300 meters north of Gajoldoba road finally meeting **Point E (N26° 47' 54.38"E88° 32' 02.16")**.

The **Eastern Boundary** of ESZ runs from **Point E (N26° 47' 54.38"E88° 32' 02.16")** to 500 meters eastward to the of Eastern Boundary of Teesta river bed sharing boundary with Washabari tea garden, Mongpong Forest, Gulling Forest of Kalimpong forest division and Yang Khasmahal.

DETAILED DESCRIPTION OF THE BOUNDARY OF THE ECO SENSITIVE ZONE OF MAHANANDA WILDLIFE SANCTUARY ALONG WITH IMPORTANT GEO COORDINATE REFERENCES

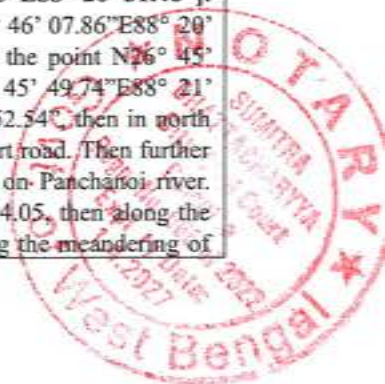
EXTENT	DESCRIPTION
NORTHERN	From point I(N26° 58' 02.98" E88° 26' 14.62") , ESZ boundary moves in western direction cutting across the Teesta river channel to the point N26° 57' 46.42"E88° 25' 29.83" ; Further it moves along the ridge in the south western direction between the Kandung Forest busy and Lonku khasmahal to the point N26° 57' 15.85"E88° 25' 17.56" ; Further it moves in south western direction up to the point N26° 56' 31.08"E88° 25' 15.15" . Then the boundary moves in western direction cutting across selphu-6th mile road up to the point N26° 56' 17.37"E88° 24' 26.18" . Further it moves in south western direction up to the point N26° 55' 03.23"E88° 23' 34.26" . Then moving along the ridge parallel to the Latpanchor forest approximately at a distance of 1 km from it to the point N26° 54' 26.31"E88° 22' 39.37" . Then further in western direction cutting Simringtea garden to the point N26° 53' 36.61 E88° 21' 12.66 . Then further in south western direction cutting across Gitingy Tea Garden up to the point N26° 52' 30.18"E88° 20' 52.36 . Then moves down the hill to the point N26° 51' 54.62"E88° 20' 57.54" . Then moves in western direction up to the point N26° 51' 45.75"E88° 20' 44.86" . Further down south towards Nurbang Tea Garden up to the point N26° 50' 39.61"E88° 21' 08.76" . Then towards western side to the point N26° 50' 27.48"E88° 20' 33.50" . Then further towards western side to the point N26° 50' 31.22"E88° 20' 23.08" . Then towards northern direction towards the point N26° 50' 33.63"E88° 20' 20.96" . Then towards eastern side up to the point N26° 50' 34.16"E88° 20' 22.57" . Then further north to this point N26° 50' 38.09"E88° 20' 19.51" . Then further north to the point N26° 50' 41.01"E88° 20' 17.09" . Then towards north west direction to the point N26° 50' 53.77"E88° 19' 51.44" . Then further north west to point N26° 50' 59. 31" E88° 19' 25.87" . To the western side up to the point N26° 50' 57.29"E88° 19' 19.21" . Then moving in western direction along the road up to the point N26° 50' 56. 01"E88° 19' 17.78" . Then moving along the road further north up to the point N26° 50' 56.04"E88° 19' 14.34" . Further in western direction up to the point N26° 50' 40.30"E88° 18' 47.90" . Then further north up to the point N26° 50' 44.86"N88° 18' 46.25" . Then further west up to the point N26° 50' 47.58"E88° 18' 28.75" . Then further to the west to the point N26° 50' 44.14"E88° 18' 18.32" . Then further to the north to the point N26° 50' 44.97"E88° 18' 17.18" . Then further west to the point N26° 50' 41.85"E88° 18' 12.50" . Then further south west to the point N26° 50' 38.99"E88° 18' 10.05" which is approximately at the distance of 30 meters from Subash Ghising marg. Then to the north at Kurseong-Matigara road to the point N26° 50' 39.82"E88° 18' 09.32" . Then further west to the point N26° 50' 36.10"E88° 18' 06.76" . Then further south to the point N26° 50' 34.86"E88° 18' 08.30" . Then to the west to the point N26° 50' 33.83 E88° 18' 07.24" . Then to the north, in



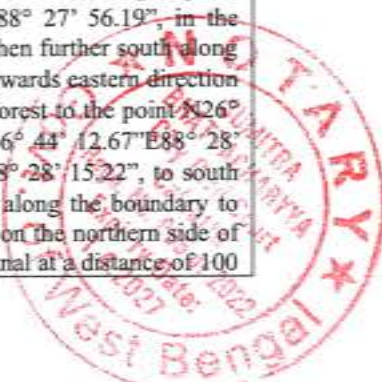
	<p>Kurseong-Matigara road to the point $N26^{\circ} 50' 36.81''E88^{\circ} 18' 04.78''$. Then to further north west along the Kurseong-Matigara road to the point $N26^{\circ} 50' 36.33''E88^{\circ} 18' 00.17''$. Further it moves along the Kurseong-Matigara highway up to the point $N26^{\circ} 50' 32.76''E88^{\circ} 18' 01.64''$. Then further movement in the northern direction up to the Point J ($N26^{\circ} 50' 36.46''E88^{\circ} 17' 53.72''$).</p>
WESTERN	<p>From Point J ($N26^{\circ} 50' 36.46'' E88^{\circ} 17' 53.72''$), further western side till the point $N26^{\circ} 50' 36.66''E88^{\circ} 16' 32.75''$, then further west to point $N26^{\circ} 50' 22.59''E88^{\circ} 16' 11.02''$, to south west direction up to the point $N26^{\circ} 49' 59.29''E88^{\circ} 15' 59.17''$, then towards western side to the point $N26^{\circ} 49' 58.66''E88^{\circ} 15' 52.94''$. To slight north west direction up to the point $N26^{\circ} 50' 01.73''E88^{\circ} 15' 44.87''$ along the road. Then down southern side up to the point $N26^{\circ} 49' 46.76''E88^{\circ} 15' 41.88''$, and further south to point $N26^{\circ} 49' 42.41''E88^{\circ} 15' 36.62''$. To the point $N26^{\circ} 49' 36.38''E88^{\circ} 15' 27.86''$. Further south up to the point $N26^{\circ} 49' 31.03''E88^{\circ} 15' 27.47''$. Then to the point $N26^{\circ} 49' 32.27''E88^{\circ} 15' 22.06''$. Then along the road to the point $N26^{\circ} 49' 36.12''E88^{\circ} 15' 20.72''$. Then to western side along the road to the point $N26^{\circ} 49' 34.03''E88^{\circ} 15' 11.61''$. Then in south eastern side to the point $N26^{\circ} 49' 00.25''E88^{\circ} 14' 50.83''$. Along the upland to the point $N26^{\circ} 48' 53.46'' E88^{\circ} 14' 54.09''$. To the point $N26^{\circ} 48' 40.57''E88^{\circ} 15' 04.33''$. To further south up to point $N26^{\circ} 48' 16.93''E88^{\circ} 15' 05.52''$. And then to the point $N26^{\circ} 48' 15.64''E88^{\circ} 15' 16.73''$. Till the Point K [$N26^{\circ} 48' 02.59''E88^{\circ} 15' 11.02''$]. From point K, along the road to the point $N26^{\circ} 48' 05.77''E88^{\circ} 15' 25.41''$. To the point $N26^{\circ} 48' 00.41''E88^{\circ} 15' 40.88''$. Along the road to the point $N26^{\circ} 48' 02.58''E88^{\circ} 16' 14.55''$. Further to the point $N26^{\circ} 48' 21.30''E88^{\circ} 16' 34.51''$. To the point $N26^{\circ} 48' 22.20''E88^{\circ} 16' 29.31''$, then to the point $N26^{\circ} 48' 24.48''E88^{\circ} 16' 23.8''$. To the point $N26^{\circ} 48' 31.84''E88^{\circ} 16' 25.61''$ where the boundary meets a stream. Then along the stream to the point $N26^{\circ} 48' 31.02''E88^{\circ} 16' 30.89''$. further along the stream to the point $N26^{\circ} 48' 29.44''E88^{\circ} 16' 33.35''$ and along the stream to the point $N26^{\circ} 48' 29.53''E88^{\circ} 16' 36.46''$, further along the stream to the point $N26^{\circ} 48' 25.87''E88^{\circ} 16' 39.67''$. To the point where the stream meets the road over the bridge at $N26^{\circ} 48' 24.04''E88^{\circ} 16' 43.86''$. And then along the road to the point $N26^{\circ} 48' 23.24''E88^{\circ} 17' 8.67''$. further to Point L [$N 26^{\circ} 47' 47.19''E88^{\circ} 16' 57.92''$] excluding Garidhura bazar and surrounding area to the point $N26^{\circ} 47' 54.2''E88^{\circ} 16' 29.08''$. then along the tea garden division road to the point $N26^{\circ} 47' 41.24''E88^{\circ} 15' 53.68''$, then to the point $N26^{\circ} 47' 41.04''E88^{\circ} 15' 12.55''$ till it meets the Balason river, then across the Balason river to the $N26^{\circ} 47' 32.21''E88^{\circ} 14' 37.81''$. Then along the road to the point $N26^{\circ} 47' 15.00''E88^{\circ} 14' 33.46''$ near Panighatta 4 number gate, then along the road in front of Loreto high school Panighatta in western direction to the point $N26^{\circ} 47' 04.49''E88^{\circ} 13' 37.53''$. Then along the road in western direction to the point $26^{\circ} 47' 07.00''E88^{\circ} 13' 28.03''$. Then further along the path to the point $26^{\circ} 46' 58.30''E88^{\circ} 13' 13.52''$, and further west along the existing path to the point $N26^{\circ} 46' 43.62''E88^{\circ} 12' 53.92''$. From here, it moves in northern direction along the eastern boundary of the manjha river to the point $N26^{\circ} 47' 05.65''E88^{\circ} 12' 37.98''$. Then cutting across the river on its western boundary to the point $N26^{\circ} 47' 09.87''E88^{\circ} 12' 29.40''$, and further moving north to the point $N26^{\circ} 47' 17.24''E88^{\circ} 12' 26.34''$, then cutting across the Tea estate road to the point $N26^{\circ} 47' 17.87''E88^{\circ} 12' 24.39''$, Then ESZ moves in north western direction to the point $N26^{\circ} 47' 34.91''E88^{\circ} 11' 56.55''$ covering Lohagar Forest. Then it moves in south western direction to the point $N26^{\circ} 47' 19.14''E88^{\circ} 11' 43.23''$. Further it moves in south western direction cutting Lohagar tea estate road till Point M [$N26^{\circ} 47' 05.61''E88^{\circ} 11' 22.97''$]. Then ESZ line moves along the western boundary of Lohagar forest and eastern boundary of Mechi river in the southern direction to the point $N26^{\circ} 45' 50.89''E88^{\circ} 11' 36.82''$. Then further down along the eastern boundary of Mechi river up to the point $N26^{\circ} 45' 03.43''E88^{\circ} 11' 38.42''$. Then further in southern direction along the western boundary of Mechi forest and eastern boundary of Mechi river to the point $N26^{\circ} 44' 19.63''E88^{\circ} 11' 29.50''$. Then further south along the eastern boundary of Mechi river to the point $N26^{\circ} 43' 42.77''E88^{\circ} 11' 22.16''$. Then further south up to the point $N26^{\circ} 43' 21.78''E88^{\circ} 10' 59.93''$. Further down south near to the International boundary in the Mechi river up to the Point N [$N26^{\circ} 43' 03.87''E88^{\circ} 10' 48.45''$]. Then moving Eastern direction up to the point $N26^{\circ} 43' 05.47''E88^{\circ} 11' 06.97''$. Then further north up to the point $N26^{\circ} 43' 20.46''E88^{\circ} 11' 06.76''$. Then moving Eastern direction up to the point $N26^{\circ} 43' 21.49''E88^{\circ} 11' 21.51''$. Further moving in south eastern direction to the point $N26^{\circ} 43' 17.12''E88^{\circ} 11' 30.43''$. Then further moving in eastern direction to the point $N26^{\circ} 43' 18.40''E88^{\circ} 11' 39.61''$. Further moving approximately 420 meters in northern direction up to the point $N26^{\circ}$</p>



direction to the point N26° 42' 12.92"E88° 15' 49.79", then towards western direction to the point N26° 42' 11.68"E88° 15' 48.17", then movement in southern direction to the point N26° 42' 08.20"E88° 15' 50.27", further to south western direction to the point N26° 42' 05.10"E88° 15' 47.59", then in southern direction to the point N26° 41' 58.19"E88° 15' 51.84", further in south eastern direction to the **point P [N26° 41' 54.96"E88° 15' 57.52"]**, then it moves in eastern direction to the point N26° 42' 08.60"E88° 16' 54.13", further in south eastern direction to the point N26° 41' 44.52"E88° 17' 07.99", then it moves in eastern direction to the point N26° 41' 46.94"E88° 17' 11.63", further moves in southern direction till the point N26° 41' 41.25"E88° 17' 12.17", which is approximately at a distance of 40 meters north of Asian Highway-02. The boundary moves from here in eastern direction parallel to Asian highway to the point N26° 41' 41.12"E88° 17' 16.70", further in northern direction to the point N26° 41' 45.86"E88° 17' 15.02", further to the north to the point N26° 41' 50.48"E88° 17' 11.85", then it moves in north eastern direction to the point N26° 41' 58.51"E88° 17' 12.82", further it moves in eastern direction to the point N26° 42' 07.77"E88° 17' 24.48", further it moves in north western direction to the point N26° 42' 20.66"E88° 17' 16.91", from here it moves in western direction to the point N26° 42' 25.35"E88° 17' 43.97", further it moves in northern direction to the point N26° 43' 21.73"E88° 17' 51.64", then it moves slightly in north western direction to the point N26° 43' 48.83"E88° 17' 34.14", further it moves in eastern direction cutting Bagdogra-Panighata main road to the point N26° 43' 53.83"E88° 17' 54.60", further to the south till the point N26° 43' 49.50"E88° 17' 54.69", further it moves along the main road and then along the tea garden road in eastern direction to the point N26° 43' 54.44"E88° 18' 47.23", further it moves in eastern direction till the **point Q[N26° 43' 53.70"E88° 19' 18.93"]**. Further it moves in northern direction to the point N26° 44' 13.71"E88° 19' 07.77", then it moves further in north eastern direction cutting across Tarabarir chhat to the point N26° 44' 37.59"E88° 19' 09.85", further it moves in northern direction to a point N26° 45' 35.62"E88° 18' 19.24", which is approximately at a distance of 130 meters from the western boundary of Balason river, further it moves in eastern direction cutting across Baunibhitar chhat and to the point N26° 45' 53.75"E88° 18' 50.21" which is at the eastern boundary of Balason river. Further it moves in northern direction to the point N26° 46' 16.36"E88° 18' 01.58", further across the river bed and tea garden bushes to the point N26° 46' 30.22"E88° 18' 07.76", then across another stream to the point N26° 46' 37.55"E88° 18' 21.28", to the point N26° 46' 45.39"E88° 18' 22.61", then along the road to the point N26° 46' 45.36"E88° 18' 23.68", further eastern side along the road to the point N26° 46' 42.06"E88° 18' 28.29", and further east to the point along the point N26° 46' 42.28"E88° 18' 39.47", across a small stream to the point N26° 46' 44.77"E88° 18' 41.90", then along the stream towards northern direction to the point N26° 46' 47.29"E88° 18' 37.32", further along the stream to the point N26° 46' 57.82"E88° 18' 32.69", further along the stream to the point N26° 47' 11.66"E88° 18' 27.56", then further north through a kacha path to a point N26° 47' 24.25"E88° 18' 24.82", then along the kacha path to the point N26° 47' 41.85"E88° 18' 36.26", then further eastern side till the path meets Matigara-Kurseong road to the point N26° 47' 43.05"E88° 18' 43.57", then along the Matigara-Kurseong road till the point N26° 47' 44.14"E88° 18' 42.85", then further to eastern side along the tea garden path to the point N26° 48' 05.84"E88° 19' 05.68" where it meets another stream. Then along the western bank of stream to the point N26° 47' 54.15"E88° 19' 10.29", further south along the western bank of the stream to the point N26° 47' 48.08"E88° 19' 15.04", then along the western bank of the stream to the point N26° 47' 18.26"E88° 19' 37.12" where the boundary meets Sukna-Adalpur road on sher Jung Thapa bridge. Then along the sukna -Adalpur road till the point N26° 47' 21.71"E88° 19' 48.18", on the corner of Madhuban park and then along the Maneckshaw marg to the point N26° 46' 55.14"E88° 20' 06.39", further down south along the Maneckshaw road to the point N26° 46' 32.49"E88° 20' 28.25", then further along the Maneckshaw marg in south direction till the point **R[N26° 46' 4.55"E88° 20' 31.46"]**. Then from point R in eastern direction along the road to the point N26° 46' 07.86"E88° 20' 48.82" near St. Mary Catholic Church. Then in southern direction to the point N26° 45' 59.68"E88° 20' 53.34", then to south east direction to the point N26° 45' 49.74"E88° 21' 52.46", then in eastern direction to the point N26° 45' 58.13"E88° 22' 52.54", then in north eastern direction to the point N26° 46' 02.55"E88° 22' 55.70" on hill cart road. Then further north eastern direction to the point N26° 46' 09.09"E88° 23' 00.70" on Panchanoi river. Then along the Panchanoi river to the point N26° 46' 06.61"E88° 23' 04.05, then along the Panchanoi river to the point N26° 46' 04.77"E88° 23' 22.77", then along the meandering of



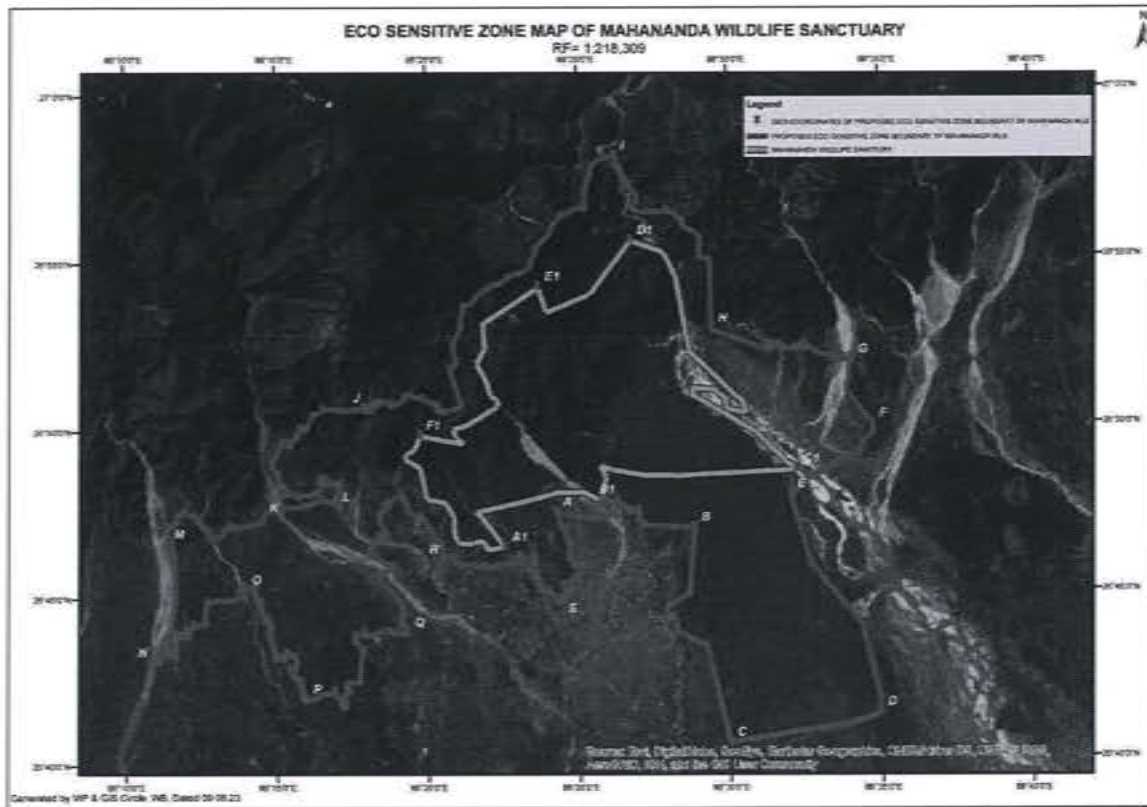
	<p>Panchanoi river to the point N26° 46' 10.43"E88° 23' 29.06", further to the point N26° 46' 08.48"E88° 23' 31.84" along the river to the point N26° 46' 01.19"E88° 23' 27.52", further along the Panchanoi river to the point N26° 45' 58.83"E88° 23' 33.69", then further along the Panchanoi river to the point N26° 45' 55.22"E88° 23' 33.16", further along the Panchanoi river to the point N26° 45' 45.44"E88° 23' 24.69" near Salbari high school. Further along the Panchanoi river to the point N26° 45' 41.43"E88° 23' 24.17", then along the Panchanoi river to the point N26° 45' 38.17"E88° 23' 36.12, further along the Panchanoi river to the point N26° 45' 31.60"E88° 23' 31.61", then further along the Panchanoi river to the point N26° 45' 27.13"E88° 23' 33.99", then further along the Panchanoi river to the point N26° 45' 21.02"E88° 23' 42.85", then further along the Panchanoi river to the point N26° 45' 13.99"E88° 23' 41.54", then further along the Panchanoi river to the point N26° 45' 09.01"E88° 23' 41.07", then along the river to the point N26° 45' 04.89"E88° 23' 47.46", then further north the river to the point N26° 45' 05.86"E88° 23' 55.52", till the point N26° 45' 04.05"E88° 23' 56.79" on the Panchanoi river. Then across the river in eastern direction to the point N26° 45' 05.90"E88° 24' 01.13" on a tea garden path on northern side of Dagapur tea estate factory. Then along the path on south eastern direction till the point N26° 44' 50.02"E88° 24' 15.81" on the tea garden road. Then on Eastern direction to the point N26° 44' 51.40"E88° 24' 17.27", then again along the tea garden road on south eastern direction to the point N26° 44' 47.31"E88° 24' 19.29", then across the tea garden to the point N26° 44' 45.46"E88° 24' 21.21", then to the point S [N26° 44' 45.43"E88° 24' 23.23"]in the eastern direction. Then from point S across the railway line to the point N26° 44' 47.36"E88° 24' 26.89", then along the boundary of tea garden to the point N26° 44' 54.94"E88° 24' 28.14" across the old Anchal road. Further along the tea garden boundary to the point N26° 44' 58.16"E88° 24' 36.09", then along the tea garden boundary till the point N26° 45' 02.32"E88° 24' 38.80", further north along the tea garden boundary to the point N26° 45' 10.36"E88° 24' 33.22", then further north along the tea garden boundary to the point N26° 45' 16.33"E88° 24' 27.95", then to the point N26° 45' 16.73"E88° 24' 33.97", then further along the boundary of the tea garden to the point N26° 46' 23.05"E88° 24' 42.34", then further north to the point N26° 45' 27.89"E88° 24' 48.94", then further along the boundary N26° 45' 28.81"E88° 24' 58.58", then along the boundary to the point N26° 45' 49.73"E88° 24' 57.74" to the point N26° 45' 52.05"E88° 24' 49.75", then further along the boundary to the point N26° 46' 02.18"E88° 24' 45.43", to the point N26° 46' 06.61"E88° 24' 38.10", then further north along the tea garden path to the point N26° 46' 16.77"E88° 24' 39.93", further along the tea garden boundary to the point N26° 46' 29.70"E88° 24' 43.51" to the point N26° 46' 35.81"E88° 24' 35.53" along the boundary of the tea garden, then further north to the point N26° 46' 55.44"E88° 24' 30.63" to the point N26° 47' 10.27"E88° 24' 19.65", then further north to the point N26° 47' 25.02" E88° 24' 18.26", then along the path to northern side up to the point A [N26° 47' 27.26"E88° 24' 14.34"].</p>
SOUTHERN	<p>Boundary of ESZ extends towards the southern side of Point A N26° 47' 27.26" E88° 24' 14.34" to the point N26° 47' 15.58"E88° 25' 32.82" on western bank of Mahananda river in east direction, then across Mahananda on the eastern bank to the point N26° 47' 23.68"E88° 26' 08.18" from there to the north eastern side up to the point N26° 47' 46.25"E88° 26' 18.77" where it meets the boundary of the Bengal safari, from there along the boundary of Bengal safari to south eastern side up to a point N26° 47' 28.70"E88° 26' 43.21", from there along the boundary of the Bengal safari till it meets the National Highway at point N26° 47' 29.90"E88° 26' 59.69", then along the Highway in the southern direction till the point N26° 47' 16.79"E88° 26' 58.78", then across the road to the point N26° 47' 16.57"E88° 26' 59.42", then from across the road to the point N26° 47' 02.66"E88° 27' 09.61" behind Sevoke Military Station Office and in Baikunthpur forest, from here in eastern direction to the Point B(N26° 46' 56.89" E88° 28' 50.66"), then straight down south up to point N 26° 45' 00.73"E88° 28' 39.77" to the point N26° 44' 34.71"E88° 27' 56.19", in the western direction along the boundary of Baikunthpur forest division, then further south along the boundary to the point N26° 44' 14.46"E88° 27' 55.95" and then towards eastern direction to the point N26° 44' 15.62"E88° 28' 04.45" along the boundary of Forest to the point N26° 44' 14.70"E88° 28' 08.53", then along the boundary to the point N26° 44' 12.67"E88° 28' 11.73", to the southern direction up to the point N26° 43' 50.84" E88° 28' 15.22", to south eastern direction to the point N26° 43' 25.79"E88° 29' 14.12", then along the boundary to south eastern direction up to Point C [N26° 40' 29.69" E88° 29' 59.10"] on the northern side of Mahananda Teesta link canal, from there towards east side along the canal at a distance of 100</p>



	<p>m up to the point N26° 41' 04.08"E88° 34' 06.93" to further east along the canal to the Point D N26° 41' 21.06"E88° 34' 55.75", from point D to north along the canal at a distance of 100 meters from the canal up to the point N26° 44' 04.15"E88° 34' 19.51", from there to in north west direction across Saraswathipur tea garden till the point N26° 45' 50.11"E88° 32' 42.64", then further north along the western bank of Teesta river up to the Point E (N26° 47' 54.38"E88° 32' 02.16").</p>
EASTERN	<p>From Point E (N26° 47' 54.38"E88° 32' 02.16"), boundary of ESZ moves in north east direction till the point N26° 48' 27.09"E88° 32' 41.51", then across Teesta river bed through Saogoan till the point N26° 49' 04.96"E88° 34' 11.96", then along the small stream to the point N26° 49' 06.32"E88° 34' 15.85", then towards north along the stream to the point N26° 49' 11.28"E88° 34' 15.98", then towards eastern direction along the stream to the point N26° 49' 12.07"E88° 34' 19.41", then across the stream till the point N26° 49' 23.81"E88° 34' 23.36", then through Saogoan tea estate to the point N26° 49' 45.04"E88° 34' 45.04", then from here to northern side up to Point F [N26° 49' 59.50" E88° 34' 44.03"]. From Point F to north western direction till the eastern bank of Leesh river to the point N26° 50' 59.99"E88° 33' 54.11", then along the eastern bank of Leesh river to the point N26° 51' 25.77"E88° 33' 58.92", to further north along the river bank to the point N26° 51' 32.29"E88° 33' 57.52", then further north along the eastern bank to the point N26° 51' 46.86"E88° 33' 59.08", to the point N26° 51' 50.00"E88° 34' 02.32", then up to the national highway till Point G [N26° 51' 54.07"E88° 34' 3.96"], then in western direction along the road across the Leesh river up to the point N26° 51' 57.95"E88° 33' 29.45", then further eastern side along the highway to the point N26° 52' 24.05"E88° 32' 32.24", further east along the highway till the point N26° 52' 17.17"E88° 32' 12.69", then further east along the highway to the point N26° 52' 16.82"E88° 31' 48.36", further along the highway to the point N26° 52' 22.54"E88° 31' 41.36", then further along the highway to the point N26° 52' 15.27"E88° 31' 18.60", then further along the highway up to the Point H [N26° 52' 52.79" E88° 29' 27.19"] just before Mongpong Forest check post, from here northwards side through Mongpong Forest till the point N26° 54' 54.93"E88° 29' 24.94", then from here the ESZ runs along the ridge up to the point N26° 55' 02.27"E88° 29' 04.67", then it runs northward to the point N26° 55' 31.27"E88° 29' 04.26", then from here it moves in north western direction cutting Panbu Forest at point N26° 56' 01.06"E88° 28' 30.50", then up to the point N26° 56' 05.55"E88° 28' 30.56", then it moves in western direction up to the point N26° 56' 25.95"E88° 27' 58.59", then moving across the Panbu forest in western direction approximately to the distance of 250 meters to the eastern bank of Teesta river up to the point N26° 56' 29.11"E88° 26' 50.55", from here it moves in north eastern direction to the point N26° 56' 50.68"E88° 26' 59.07", then it moves further north in the Gulling forest up to the point N26° 57' 11.72"E88° 26' 42.49", further it moves north near to the eastern bank of Teesta river up to Point I [N26° 58' 02.98"E88° 26' 14.62"].</p>



MAP OF MAHANANDA WILDLIFE SANCTUARY AND ITS ECO-SENSITIVE ZONE WITH GEO-COORDINATES OF THE IMPORTANT WAYPOINTS



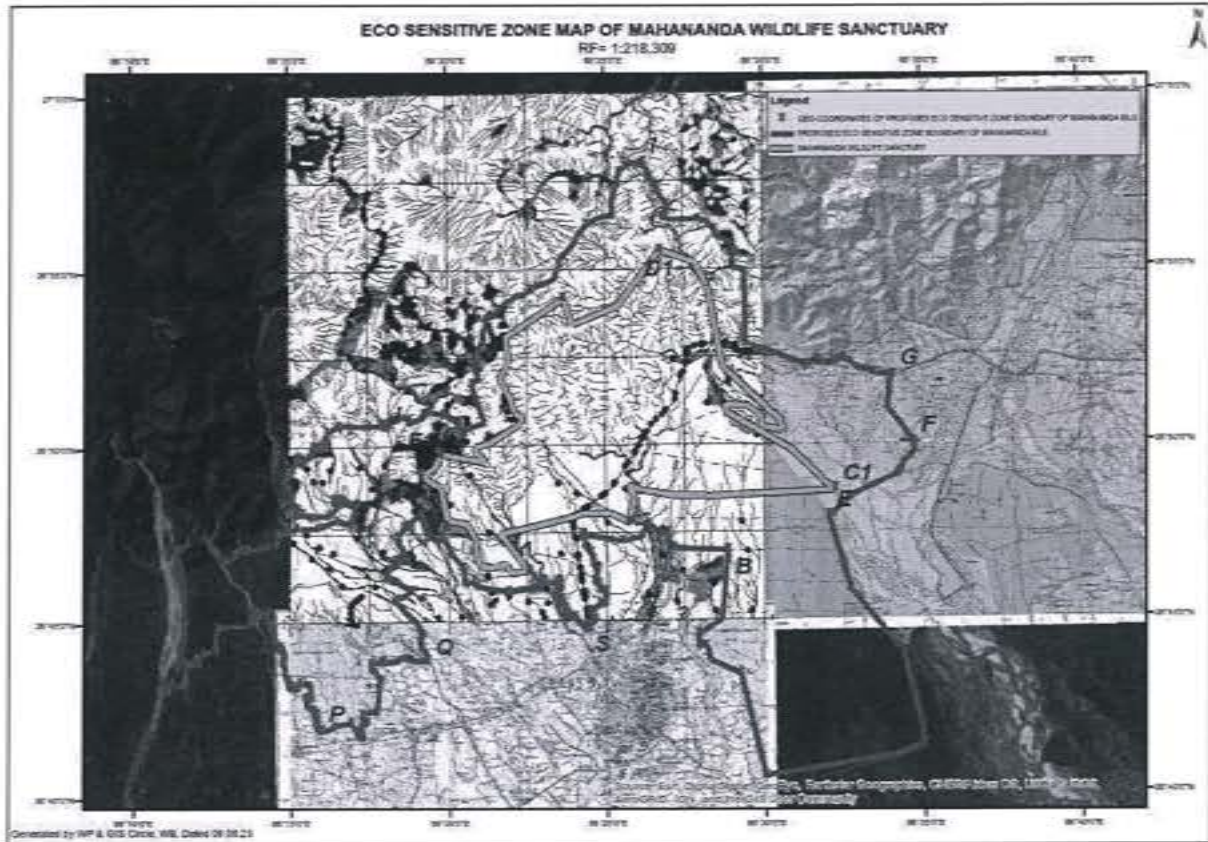
Annexure II B

MAP OF ECO SENSITIVE ZONE OF MAHANANDA WILDLIFE SANCTUARY WITH IMPORTANT POINTS ON GOOGLE EARTH



Annexure II C

MAP OF ECO SENSITIVE ZONE OF MAHANANDA WILDLIFE SANCTUARY WITH IMPORTANT POINTS ON TOPOSHEET



Annexure II D

LOCATION MAP OF ECO SENSITIVE ZONE OF MAHANANDA WILDLIFE SANCTUARY

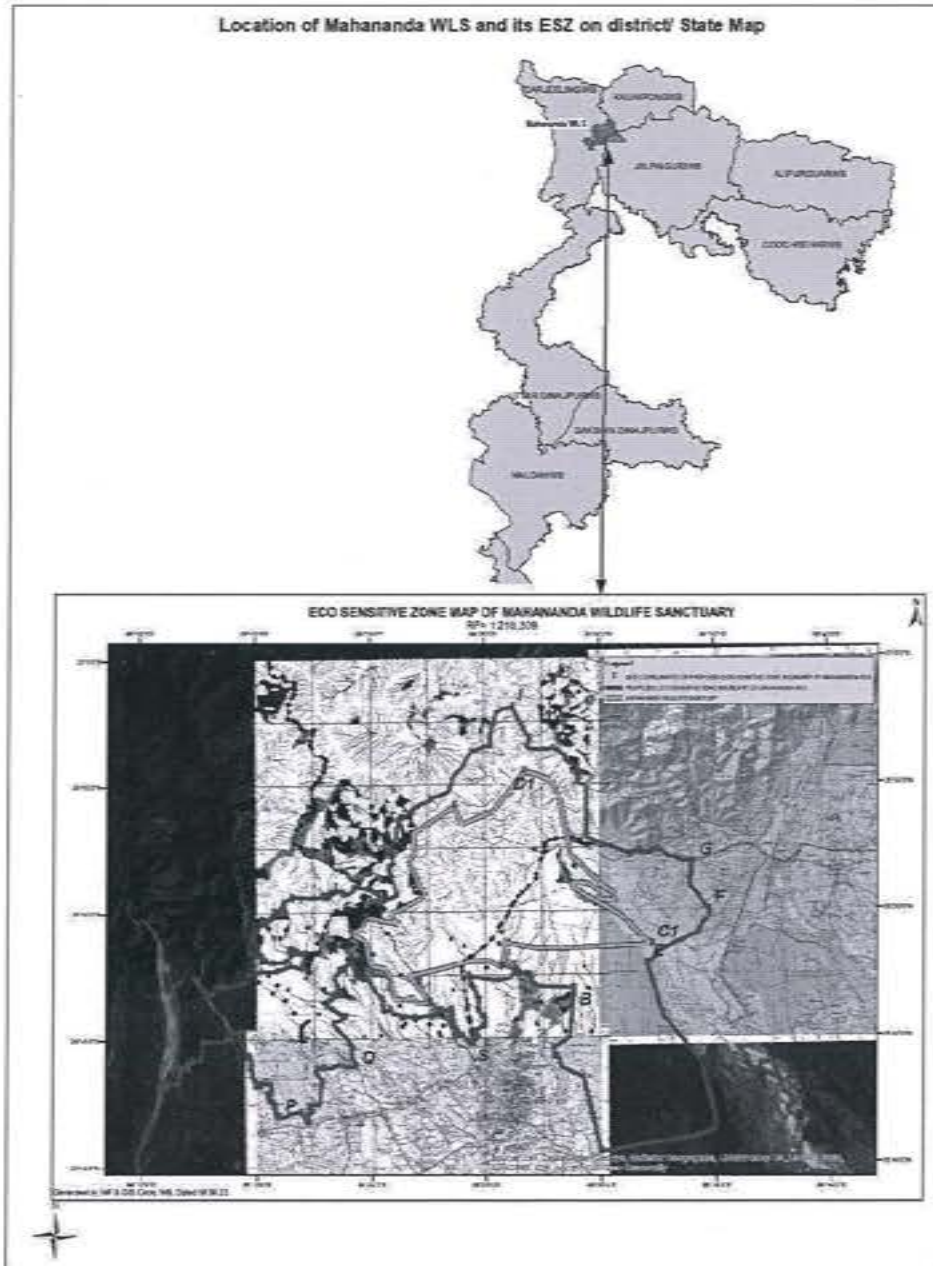


TABLE A: GEO COORDINATES OF THE IMPORTANT POINTS ON THE BOUNDARY OF MAHANANDA WILDLIFE SANCTUARY

Point	Latitude	Longitude
A1	N26°46'25.43"	E88°22'32.00"
B1	N26°47'48.28"	E88°25'43.17"
C1	N26°48'39.35"	E88°32'14.17"
D1	N26°55'31.65"	E88°26'45.75"
E1	N26°54'10.88"	E88°23'40.67"
F1	N26°49'46.78"	E88°19'46.14"

TABLE-B : GEO COORDINATES OF THE IMPORTANT POINTS ON THE ESZ BOUNDARY OF MAHANANDA WILDLIFE SANCTUARY

Point	Latitude	Longitude
A	N26°47'27.26"	E88°24'14.34"
B	N26°46'56.89"	E88°28'50.66"
C	N26°40'29.69"	E88°29'59.10"
D	N26°41'21.06"	E88°34'55.75"
E	N26°47'54.38"	E88°32'02.16"
F	N26°49'59.50"	E88°34'44.03"
G	N26°51'54.07"	E88°34'03.96"
H	N26°52'52.79"	E88°29'27.19"
I	N26°58'02.98"	E88°26'14.62"
J	N26°50'36.46"	E88°17'53.72"
K	N26°48'02.59"	E88°15'11.02"
L	N26°47'47.19"	E88°16'57.92"
M	N26°47'05.61"	E88°11'22.97"
N	N26°43'03.87"	E88°10'48.45"
O	N26°45'12.97"	E88°13'56.39"
P	N26°41'54.96"	E88°15'57.52"
Q	N26°43'53.70"	E88°19'18.93"
R	N26°46'04.55"	E88°20'31.46"
S	N26°44'45.43"	E88°24'23.23"

TABLE C: IMPORTANT GEO COORDINATES OF ESZ AROUND MAHANANDA WILDLIFE SANCTUARY AND THEIR DISTANCE FROM THE BOUNDARY OF THE WILDLIFE SANCTUARY

Point	Latitude	Longitude	Shortest distance from the Boundary in km
A	N26°47'27.26"	E88°24'14.34"	1
B	N26°46'56.89"	E88°28'50.66"	2.9
C	N26°40'29.69"	E88°29'59.10"	14.75
D	N26°41'21.06"	E88°34'55.75"	14.25
E	N26°47'54.38"	E88°32'02.16"	1.3
F	N26°49'59.50"	E88°34'44.03"	5.7
G	N26°51'54.07"	E88°34'03.96"	6.3
H	N26°52'52.79"	E88°29'27.19"	1.4
I	N26°58'02.98"	E88°26'14.62"	4.76
J	N26°50'36.46"	E88°17'53.72"	3.4
K	N26°48'02.59"	E88°15'11.02"	7.74
L	N26°47'47.19"	E88°16'57.92"	4.8
M	N26°47'05.61"	E88°11'22.97"	14.25
N	N26°43'03.87"	E88°10'48.45"	18.16

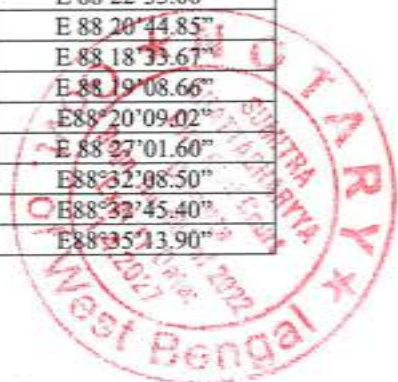


O	N26°45'12.97"	E88°13'56.39"	11.25
P	N26°41'54.96"	E88°15'57.52"	12.05
Q	N26°43'53.70"	E88°19'18.93"	5.7
R	N26°46' 04.55"	E88°20'31.46"	1.25
S	N26°44'45.43"	E88°24'23.23"	5.9

Annexure IV

LIST OF AREAS FALLING (VILLAGES, TEA GARDENS, FORESTS) UNDER ESZ OF MAHANANDA WILDLIFE SANCTUARY

Sl. No.	Name of Place	Land Classification	Latitude	Longitude
1	Gulmakhari	Revenue Village	N26°48'04.4"	E88°24'11.2"
2	Damra Gayer Chhat	Revenue Village	N26°45'44.29"	E88°23'33.54"
3	Lohagar Forest	Forest	N26°46'51.0"	E88°12'03.00"
4	Foutsingerchhat	Revenue Village	N26°44'57.11"	E88°24'19.96"
5	Khoklong	Revenue Village	N26°46'42.91"	E88°21'11.17"
6	Paharu	Revenue Village	N26°46'53.67"	E88°20'54.73"
7	Khoklong Chhat	Revenue Village	N26°46'32.22"	E88°21'13.07"
8	Kamala Barir Chhat	Revenue Village	N26°46'28.37"	E88°20'40.44"
9	Nunu Bairagi	Revenue Village	N26°45'02.22"	E88°23'00.40"
10	Nunu Bairagir Chhat	Revenue Village	N26°46'44.8"	E88°20'16.20"
11	Jhouguri	Revenue Village	N26°45'58.65"	E88°21'28.84"
12	Jhauguri Chhat	Revenue Village	N26°46'10.2"	E88°21'02.30"
13	Chamtaguri Chhat	Revenue Village	N26°45'58.2"	E88°22'15.80"
14	Chamta	Revenue Village	N26°46'13.89"	E88°21'27.59"
15	Mohurgong T. G	Tea Garden	N26°46'47.8"	E88°22'19.10"
16	Sittong Forest	Forest	N26°54'55.7"	E88°24'33.90"
17	Sevoke Forest	Forest	N26°52'42.6"	E88°28'14.40"
18	Latpanchar	Forest	N26°54'41.2"	E88°24'19.70"
19	Sepoydhura	Tea Garden	N26°50'27.0"	E88°20'64.00"
20	Simring T. G	Tea Garden	N26°53'25.45"	E88°21'37.29"
21	Rhontong	Revenue Village	N26°50'10.51"	E88°20'33.15"
22	Bamonpokhri Forest	Forest	N26°48'56.87"	E88°16'48.75"
23	Lama Gumba Forest	Forest	N26°49'8.98"	E88°18'42.11"
24	Rohini T. G	Tea Garden	N26°50'22.23"	E88°17'23.70"
25	Lohagar T. G	Tea Garden	N26°47'25.0"	E88°12'03.00"
26	Manjha T. G	Tea Garden	N26°46'14.9"	E88°12'34.80"
27	Saptagirikhelaghar T. G	Tea Garden	N26°44'14.10"	E88°25'47.17"
28	Kandung Forest Basti	Revenue Village	N26°56'31.12"	E88°25'52.00"
29	Paschim Totgoan	Revenue Village	N26°50'26.4"	E88°31'28.40"
30	Purba Totgaon	Revenue Village	N26°50'30.9"	E88°31'31.70"
31	Rakti Forest	Forest	N26°47'48.61"	E88°17'28.03"
32	Baikhuntapur Forest	Forest	N26°44'36.71"	E88°27'56.19"
33	Mechi Forest	Forest	N26°44'35.0"	E88°12'05.12"
34	Norbung T. G	Tea Garden	N26°50'55.19"	E88°21'35.05"
35	Purba Karaibari Chhat	Revenue Village	N 26 47' 01.7"	E 88 25'02.50"
36	Karaibari	Revenue Village	N 26 47'13.3"	E 88 25'03.10"
37	ChhotoAdalpur	Revenue Village	N 26 47'11.36"	E 88 19'15.26"
38	Dhemal	Revenue Village	N 26 44'57.73"	E88°19'32.31"
39	Rajpiari	Revenue Village	N 26 45'34.7"	E 88 21'13.70"
40	Panchanai	Revenue Village	N 26 44'43.87"	E 88 22'35.00"
41	Tindharia T. G	Tea Garden	N 26 51'17.66"	E 88 20'44.85"
42	Simulbari T. G	Tea Garden	N 26 47'33.49"	E 88 18'33.67"
43	Selim Hill T. G	Tea Garden	N 26 50'23.53"	E 88 19'08.66"
44	Pairkumari T. G	Tea Garden	N 26 46'31.30"	E88°20'09.02"
45	Gulling Forest	Forest	N 26 57'22.1"	E 88 27'01.60"
46	Ellenbury T. G	Tea Garden	N26°51'33.2"	E88°32'08.50"
47	Kalagaity T. G	Tea Garden	N26°51'14.5"	E88°32'45.40"
48	Saogaon T. G	Tea Garden	N26°51'05.0"	E88°35'13.90"



49	Saogaon	Revenue Village	N26°49'42.9"	E88°33'52.80"
50	Bara chenga	Revenue Village	N26°46'42.9"	E88°13'10.80"
51	chhotachenga	Revenue Village	N26°45'22.9"	E88°13'18.80"
52	Sunderi Basti	Revenue Village	N26°51'17.9"	E88°31'34.60"
53	Marapur T. G	Tea Garden	N26°45'58.5"	E88°12'58.40"
54	Belgachi T. G	Tea Garden	N26°46'17.5"	E88°13'37.40"
55	Panighata T. G	Tea Garden	N26°46'48.5"	E88°12'28.40"
56	Trihana T. G	Tea Garden	N26°45'35.5"	E88°16'22.40"
57	Kadma	Revenue Village	N26°46'42.9"	E88°13'10.80"
58	M.M.Terai	Revenue Village	N26°46'42.9"	E88°13'10.80"
59	Udiarip	Revenue Village	N26°44'46.9"	E88°14'41.80"
60	Terai T. G	Tea Garden	N26°46'01.5"	E88°15'43.40"
61	Panighatta Forest	Forest	N26°46'28.0"	E88°14'50.12"
62	Panthabari Forest	Forest	N26°45'57.6"	E88°16'57.12"
63	Marionbari T. G	Tea Garden	N26°47'30.50"	E88°16'10.43"
64	Longview T. G	Tea Garden	N26°48'55.36"	E88°15'35.22"
65	Dalkajhar Forest	Forest	N26°43'55.12"	E88°16'10.12"
66	Mongpong	Revenue Village	N26°52'59.29"	E88°29'20.84"
67	Gitingy T. G	Tea Garden	N 26 52'15.53"	E 88 21'14.27"
68	Washabari T. G	Tea Garden	N 26 51'45.08"	E 88 32'42.51"
69	Panbu Forest	Forest	N 26 55'15.71"	E 88 27'56.16"

Annexure V

Performa of Action Taken Report

1. Number and date of meetings.
2. Minutes of the meetings: (mention noteworthy points. Attach minutes of the meeting as separate Annexure).
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
4. Summary of cases dealt with rectification of error apparent on face of land record (Eco-sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
6. Summary of cases scrutinised for activities **not** covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.



**Office: Forest Complex Officer
Dalma Complex
(Dalma Wildlife Sanctuary)**

Letter No. :

Dated: 10.10.12

To,
.....

Subject: Regarding immediate closure of industrial units, crushers, brick kilns within 0-5 km radius of Dalma Wildlife Sanctuary boundary.

Sir,

Regarding the above subject, it is to be respectfully informed that as per Ministry of Environment and Forest Notification, New Delhi the 29th March 2012, Dalma Wildlife Sanctuary area Jamshedpur has been declared an eco-sensitive zone. According to the notification, no industrial unit, crusher, brick kiln of any kind is to be operated within 0-5 km radius of Dalma Wildlife Sanctuary boundary.

Therefore, you are ordered to stop the above operations immediately, otherwise legal action will be taken against you by confiscating it in the light of Wildlife (Protection) Act and the declared notification.

Annexure: Photocopy of the notification.

Signature in English illegible
Dated 10.10.12
Forest Complex Officer
Dalma Complex
Dalma Wildlife Sanctuary
Jamshedpur

Stamp:- GOVERNMENT OF WEST BENGAL * NOTARY *
SWAPAN BANERJEE CALCUTTA INDIA REGN NO. 17/1994
EXPIRY DATE 14.12.2028

For JSTM
For Ajidi

Subodh Kumar Shukla
TRUE TRANSLATED BY
SUBODH KUMAR SHUKLA
MBA, LLB
OFF: H.No. 6/286, GROUND FLOOR
GALI No. 6, LALITA PARK, LAXMI NAGAR
DELHI-110092
Mobile: 9873065944


Reference No: JSTM-TR20112024

Dated: 20th November 2024

TRANSLATION CERTIFICATE

We certify that, to the best of our knowledge, this is complete and accurate **Hindi to English** text translated of pdf file. The particulars of the translated pdf files are as follows:

- *Closure Notice*

This pdf file has been translated by JSTM using one of its qualified translators, we guarantee that there is no issue in this translation and all facts have been done correctly. We take all guarantee and security of the confidentiality of the document.

Authorised Signatory
For **JSTM**


Authorised Signatory

JSTM



AFFIDAVIT OF TRANSLATOR

I, **Subodh Kumar Shukla** declare under oath the following:

1. I am capable of reading and writing both **English and Hindi**.
2. I am competent to translate from Hindi to English and vice versa.
3. I have made written translation from the received word file of the attached documents titled **Closure Notice** from **Hindi to English** and certify that the translation is complete and accurate.
4. I swear/affirm under oath that I have read the foregoing Affidavit of Translator and that these statements are true and correct to the best of my knowledge.

PLACE: DELHI

COUNTRY: INDIA

DATE: 20th November 2024

For **JSTM**

For Ajay
Authorised Signatory

Signature and Address of Translator

Subodh Kumar Shukla

TRUE TRANSLATED BY
SUBODH KUMAR SHUKLA
MBA, LLB

OFF: H.No. 6/286, GROUND FLOOR
GALI No. 6, LALITA PARK, LAXMI NAGAR
DELHI-110092
Mobile: 9873065944



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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA
[Under Section 18(1) read with Section 16 of the
National Green Tribunal Act, 2010]
Appeal No. 14 of 2024/EZ

In the matter of:

STP LTD

.... Appellant

-Versus-

**MINISTRY OF ENVIRONMENT FORESTS AND
CLIMATE CHANGE**

.... Respondents

**SUPPLEMENTARY AFFIDAVIT FILED ON
BEHALF OF THE APPELLANT ABOVENAMED**

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